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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 09 जुलाई, 2026 / 18 आषाढ़, 1948

हिमाचल प्रदेश सरकार

INDUSTRIES DEPARTMENT

NOTIFICATION

Shimla-02, the 6th July, 2026

No. Ind-II(B)1-1/2024.—The Governor, Himachal Pradesh is pleased to issue following directions in order to streamline the process of transfer and posting of Mining Inspectors, Assistant

Mining Inspectors, and Mining Guards, and to avoid administrative complications and potential legal issues:—

1. All transfer/posting orders of Mining Inspectors, Assistant Mining Inspectors, and Mining Guards from one Mining Office to another, to the Geological Wing, or from the Geological Wing to any Mining Office shall be issued only at the Directorate level against sanctioned vacant posts.
2. For the purpose of regulating transfers and determination of normal tenure/stay under the Transfer Policy, the stay shall be reckoned from the actual place of substantive posting against the sanctioned post, i.e. the Geological Wing or the concerned Mining Office, and not from the area/location where the official may have been deployed/deputed for field duties within the jurisdiction of the same Mining Office.
3. Deployment/deputation of officials by the concerned Mining Officer within different areas/locations falling under the jurisdiction of the same Mining Office for operational requirements and checking illegal mining activities shall be treated only as internal field deployment and shall not amount to transfer/posting for the purpose of tenure/stay.

This notification shall come into force with immediate effect and all concerned authorities are directed to ensure strict compliance.

By order,

R.D. NAZEEM,
Addl. Chief Secretary (Industries).

शहरी विकास विभाग

अधिसूचना

शिमला-02, 08 जुलाई, 2026

संख्या यू.डी.-ए.(3)-11/2024-मण्डी.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 के नियम 90 के उप-नियम (6) के साथ पठित, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम, संख्यांक 13) की धारा 27 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला मण्डी में नगर परिषदों/नगर पंचायतों की बाबत अध्यक्ष और उपाध्यक्ष के निर्वाचन को निम्न प्रकार से राजपत्र में अधिसूचित करते हैं :—

क्र० सं०	नगर निकाय का नाम	निर्वाचित अध्यक्ष और उपाध्यक्ष का नाम व पता	
1.	नगर परिषद, सुंदरनगर	अध्यक्ष	उपाध्यक्ष
		श्रीमती रुमा देवी, सदस्य वार्ड संख्या 10, नगर परिषद सुंदरनगर, जिला मण्डी (हि०प्र०)।	श्री लकेश कुमार, सदस्य वार्ड संख्या 7, नगर परिषद सुंदरनगर, जिला मण्डी (हि०प्र०)।
2.	नगर परिषद, जोगिन्दरनगर	श्रीमती सन्तोष कुमारी, वार्ड संख्या 2, नगर परिषद जोगिन्दरनगर, जिला मण्डी (हि०प्र०)।	श्री प्यार चंद, वार्ड संख्या 1, नगर परिषद जोगिन्दरनगर, जिला मण्डी (हि०प्र०)।

3.	नगर परिषद, सरकाघाट	श्रीमती पुष्पा देवी, सदस्य वार्ड संख्या 03, नगर परिषद सरकाघाट, जिला मण्डी (हि0प्र0)।	श्री लाल सिंह, सदस्य वार्ड संख्या 07, नगर परिषद सरकाघाट, जिला मण्डी (हि0प्र0)।
4.	नगर परिषद, नेरचौक	श्रीमती मीना कुमारी, निवासी गांव ढांगू, डा0 रत्ती, तहसील बल्ह, जिला मण्डी (हि0प्र0)।	श्रीमती स्वाती, निवासी गांव व डा0 भंगरोट्ट, तहसील बल्ह, जिला मण्डी (हि0प्र0)।
5.	नगर पंचायत, रिवालसर	श्री लाभ सिंह, सुपुत्र श्री भागीरथ, सदस्य वार्ड संख्या 07, नगर पंचायत रिवालसर, जिला मण्डी (हि0प्र0)।	श्रीमती सन्तोष कुमारी पत्नी श्री दीपक कुमार, सदस्य वार्ड संख्या 02, नगर पंचायत रिवालसर, जिला मण्डी (हि0प्र0)।
6.	नगर पंचायत, करसोग	श्री किशोर कुमार, निवासी वार्ड संख्या 6 नगर पंचायत करसोग, जिला मण्डी (हि0प्र0)।	श्री उत्तम चंद, निवासी वार्ड संख्या 06 नगर पंचायत करसोग, जिला मण्डी (हि0प्र0)।

उपर्युक्त नगरपालिकाओं के अध्यक्ष एवं उपाध्यक्ष के निर्वाचन का परिणाम, जो एतद्वारा अधिसूचित किया जाता है, माननीय सर्वोच्च न्यायालय द्वारा विशेष अनुमति याचिका (सिविल) डायरी संख्या 35733/2026, हिमाचल प्रदेश राज्य एवं अन्य बनाम संजय चौहान आदि में दिनांक 15-06-2026 को पारित आदेश के अनुसार, माननीय हिमाचल प्रदेश उच्च न्यायालय के समक्ष लंबित कार्यवाही के अंतिम निर्णय के अधीन रहेगा।

आदेश द्वारा,

प्रधान सचिव (शहरी विकास)।

[Authoritative English Text of This Department Notification No. Ud-A(3)-11/2024-Mandi Dated 08-07-2026 As Required Under Clause(3) of Article 348 of The Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-2, 08th July, 2026

UD-A(3)-11/2024-Mandi.—In exercise of the powers conferred by sub-section (1) of Section 27 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) read with sub-rule (6) of rule 90 of the Himachal Pradesh Municipal Election Rules, 2015 the Governor of Himachal Pradesh is pleased to notify in the Official Gazette election of the President and Vice President in respect of Municipal Councils/Nagar Panchayats of District Mandi, HP, as under :—

Sl. No.	Name of Municipality	Name & Address of Elected President & Vice-President	
1.	Municipal Council Sundernagar	President	Vice-President
		Smt. Ruma Devi, Member Ward No. 10, Municipal Council Sundernagar, District Mandi (H.P.).	Sh. Lakesh Kumar, Member Ward No. 7, Municipal Council Sundernagar, District Mandi (H.P.).

2.	Municipal Council Jogindernagar	Smt. Santosh Kumari, Ward No. 2, Municipal Council Jogindernagar, District Mandi (H.P.).	Sh. Pyar Chand, Ward No. 1, Municipal Council Jogindernagar, District Mandi (H.P.).
3.	Municipal Council Sarkaghat	Smt. Pushpa Devi, Member Ward No. 03, Municipal Council Sarkaghat, District Mandi (H.P.).	Sh. Lal Singh, Member Ward No. 7, Municipal Council Sarkaghat, District Mandi (H.P.).
4.	Municipal Council Nerchowk	Smt. Meena Kumari, r/o Village Dhangu, P.O. Ratti, Tehsil Balh, District Mandi (H.P.).	Smt. Swati, r/o V.P.O Bhangrotu Tehsil Balh, District Mandi (H.P.).
5.	Nagar Panchayat Rewalsar	Sh. Labh Singh s/o Sh. Bhagirath, Member Ward No. 7 Nagar Panchayat Rewalsar, District Mandi (H.P.).	Smt. Santosh Kumari w/o Sh. Deepak Kumar, Member Ward No. 2, Nagar Panchayat Rewalsar, District Mandi (H.P.).
6.	Nagar Panchayat Karsog	Sh. Kishore Kumar, r/o Ward No. 6, Nagar Panchayat Karsog, District Mandi (H.P.).	Sh. Uttam Chand, r/o Ward No. 06 Nagar Panchayat Karsog, District Mandi (H.P.).

The result of the election of the President and Vice-President of the above-mentioned municipalities, hereby notified, shall be subject to the final outcome of the proceedings pending before the Hon'ble High Court of Himachal Pradesh, in terms of the order dated 15-06-2026 passed by the Hon'ble Supreme Court in SLP (C) Diary No. 35733/2026-State of Himachal Pradesh VS. Sanjay Chauhan.

By order,

Pr. Secretary (UD).

शहरी विकास विभाग

अधिसूचना

शिमला-02, 08 जुलाई, 2026

संख्या यू.डी.-ए.(3)-12/2024-हमीरपुर.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 के नियम 90 के उप-नियम (6) के साथ पठित, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम, संख्यांक 13) की धारा 27 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला हमीरपुर में नगर पंचायत भोटा की बाबत अध्यक्ष और उपाध्यक्ष के निर्वाचन को निम्न प्रकार से राजपत्र में अधिसूचित करते हैं :-

नगर पंचायत का नाम	निर्वाचित अध्यक्ष और उपाध्यक्ष का नाम व पता	
नगर पंचायत भोटा	अध्यक्ष	उपाध्यक्ष
	श्रीमती सरोज कुमारी, सदस्य, वार्ड नं० 1, नगर पंचायत भोटा, जिला हमीरपुर (हि०प्र०)।	श्री बलदेव, सदस्य, वार्ड संख्या 06, नगर पंचायत भोटा, जिला हमीरपुर (हि०प्र०)।

नगर पंचायत भोटा के अध्यक्ष एवं उपाध्यक्ष के निर्वाचन का परिणाम, जो एतद्वारा अधिसूचित किया जाता है, माननीय सर्वोच्च न्यायालय द्वारा विशेष अनुमति याचिका (सिविल) डायरी संख्या 35733/2026, हिमाचल प्रदेश राज्य एवं अन्य बनाम संजय चौहान आदि में दिनांक 15-06-2026 को पारित आदेश के अनुसार, माननीय हिमाचल प्रदेश उच्च न्यायालय के समक्ष लंबित कार्यवाही के अंतिम निर्णय के अधीन रहेगा।

आदेश द्वारा,

प्रधान सचिव(शहरी विकास)।

[Authoritative English text of this Department Notification No. UD-A(3)-12/2024-Hamirpur, dated 08-07-2026 as required under clause(3) of Article 348 of the Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-2, 8th July, 2026

No. UD-A(3)-12/2024-Hamirpur.—In exercise of the powers conferred by sub-section (1) of Section 27 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) read with sub-rule (6) of rule 90 of the Himachal Pradesh Municipal Election Rules, 2015 the Governor of Himachal Pradesh is pleased to notify in the Official Gazette election of the President and Vice-President in respect of Nagar Panchayat Bhota, District Hamirpur, H.P., as under :—

Name of Nagar Panchayat	Name & Address of Elected President & Vice-President	
Nagar Panchayat Bhota	President	Vice-President
	Smt. Saroj Kumari, Member, Ward No. 1, Nagar Panchayat Bhota, District Hamirpur (H.P.).	Sh. Baldev, Member, Ward No. 6, Nagar Panchayat Bhota, District Hamirpur (H.P.).

The result of the election of the President and Vice-President of the Nagar Panchayat Bhota, hereby notified, shall be subject to the final outcome of the proceedings pending before the Hon'ble High Court of Himachal Pradesh, in terms of the order dated 15-06-2026 passed by the Hon'ble Supreme Court in SLP (C) Diary No. 35733/2026-State of Himachal Pradesh VS. Sanjay Chauhan.

By order,

Pr. Secretary (UD).

DOOR-TO-DOOR GARBAGE COLLECTION & DISPOSAL BYE-LAWS 2026

NOTIFICATION

Dated, the 8th April, 2026

No. 339 /MCD.—The following Bye-laws made by Municipal Council Dalhousie, Distt. Chamba, H.P. for regulating The Door to Door Garbage Collection & Disposal—2026 in exercise

of the powers conferred by section 202 and 217 of the Himachal Pradesh Municipal Act, 1994 (Act No.12 of 1994) read with rule 15 (zf) of the Solid Waste Management Rules, 2016 having been confirmed by State enforcement, as required under section 217 of the aforesaid Acts are hereby published for general information, namely.

BYE-LAWS FOR DOOR-TO DOOR GARBAGE COLLECTION & GARBAGE DISPOSAL AT MUNICIPAL COUNCIL DALHOUSIE, DISTRICT CHAMBA, H.P.

CHAPTER-I : GENERAL

1. Short title and commencement.—(a) These Bye-laws maybe called The Door-to-Door Garbage Collection and Disposal Bye-laws 2026 of Municipal Council Dalhousie for municipal solid waste management & disposal.

(b) These bye-laws shall come into force from the date of their adoption by the Municipal Council and already being implemented in the municipal area.

(c) This shall apply to Municipal Council Dalhousie municipal area.

2. Definitions.—In these rules, unless the context otherwise requires,

(A) “act” means the Himachal Pradesh Municipal Corporation Act 1994 and Himachal Pradesh Municipal Act, 1994;

(B) “bulk waste generator” means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100kg per day;

(C) "bye-laws" means regulatory frame work notified by local body, census town and notified are at own ships for facilitating the implementation of these rules effectively in their jurisdiction.

(D) "composting" means a controlled process involving microbial decomposition of organic matter;

(E) "disposal" means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule I to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;

(F) “domestic hazardous waste” means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;

(G) "door to door garbage collection" means collection of solid waste from the door step of house holds, shops, commercial establishments, offices, institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;

(H) "dry waste" means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc;

(I) "dumpsites" means a land utilised by local body for disposal of solid waste without following the principles of sanitary land filling;

(J) "fine/penalty" means penalty imposed on waste generators or operators of waste processing and disposal facilities under the Bye-laws for non-compliance of the directions contained in these Bye-laws;

(K) "municipality" means the municipal Council /Municipal Council of Himachal Pradesh;

(L) "non-biodegradable waste" means any waste that cannot be degraded by micro-organisms into simpler stable compounds;

(M) "sanitary land filling" means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;

(N) "sanitary waste" means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;

(O) "schedule" means the schedule indicating the rate in respect of sign boards;

(P) "secondary storage" means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for on ward transportation of the waste to the processing or disposal facility;

(Q) "segregation" means sorting and separate storage of various components of solid waste namely bio-degradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;

(R) "service provider" means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc;

(S) "user fee/charge" means a fee imposed by the local body and any entity mentioned in rule on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services;

(T) "waste picker/Collector" means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

Words and expressions used herein but not defined, but defined in The Environment (Protection) Act, 1986, The Water (Prevention and Control of Pollution) Act, 1974, Water (Prevention and Control of Pollution) Cess Act, 1977 and the Air (prevention and Control of Pollution) Act, 1981, Himachal Pradesh Corporation Act, 1994, Himachal Pradesh Municipal

Act, 1994 and Solid Waste Management Rules, 2016 shall have the same meaning as assigned to them in the respective Acts and Rules.

CHAPTER-II—Management of Municipal Solid waste

3. Municipal Solid Waste Management.—The Municipal Council shall establish an integrated Solid Waste Management (SWM) system with an aim to reduce the amount of waste being disposed, while maximizing resources recovery and efficiency. The preferred waste management system shall focus on the following points, namely :—

- I. Reduction and reuse at source : The most preferred option for Solid Waste Management shall be prevention of waste generation. It will be helpful in reducing the handling, treatment, and disposal costs and specially reduce various environmental impacts such as leachate, air emissions and generation of greenhouse gases.
- II. Waste recycling : Recovery of recyclable material resources through a process of segregation, collection and re-processing to create new products shall be the next preferred alternative.
- III. Composting : As far as possible the organic fraction of waste shall be composted and used to improve soil health and agricultural production adhering to norms.
- IV. Waste-to-Energy : Where material recovery from waste is not possible, energy recovery from waste through production of heat, electricity or fuel may be preferred. Bio-methanation, waste incineration, production of Refuse Derived Fuel (RDF) and co-processing of the sorted dry rejects from municipal solid waste are to be commonly adopted “Waste to Energy” technologies.
- V. Waste disposal: Remaining residual waste, which ideally comprises of inerts, shall be disposed in sanitary landfills constructed in accordance with stipulations of the Solid Waste Management Rules, 2016.
- VI. The Integrated Solid Waste Management system shall be environment friendly. Waste minimization, waste recycling, waste-to-energy strategies and land fill gas capture and use which are promoted in the Solid Waste Management Rules, 2016 shall be adopted for reduction of greenhouse gases.

CHAPTER-III—Municipal Solid Waste Collection & Transportation

4. Segregation & Primary Storage of Municipal Solid waste.—(a) It will be prime responsibility of every waste generator/citizen to segregate the waste generated by the min three separate streams namely bio-degradable, non-biodegradable and domestic hazardous wastes in suitable covered bins and hand over segregated wastes to authorised waste pickers or waste collectors designated by ULBs or Agency Hired by ULBs once a day or at the frequency as decided by respective local body on the timing fixed by the service provider. Every citizen has to pay a fixed monthly rental for the services of door to door garbage collection.

(b) Waste generators shall be encouraged to segregate waste and store at source in three separate colour bins *i.e.* green-for biodegradable waste, blue-for non-biodegradable, red-for domestic hazardous waste.

(c) All institutions with more than 5,000 sqm area shall, within one year from the date of notification of these bye-laws and in partnership with the Municipal Council, ensure segregation of waste at source by the generators, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Municipal Council.

(d) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the Municipal Council, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the Municipal Council.

(e) Used sanitary waste are to be securely wrapped as and when generated in the pouches provided by the manufacturers or brand owners of these products or in a news paper or suitable biodegradable wrapping material and place the same in the bin meant for non-bio degradable waste or dry waste.

(f) Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the Municipality.

(g) Store construction and demolition waste separately, as and when generated, in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules, 2016.

(h) Bulk waste generators of garden and horticulture waste like park, stadium etc. shall store separately in their premises and dispose of the same as may be prescribed by the Municipal Council from time to time.

(i) No untreated bio-medical waste, e-waste, hazardous chemicals and industrial waste shall be mixed with municipal solid waste and such waste shall follow the rules specifically separately specified for the purpose.

(j) Every waste generator has to ensure that there is no practice of burning or burying the solid waste generated by him, throwing on streets/open public spaces outside his premises or in the drain or water bodies.

(k) Littering of waste on streets/open space/water bodies/drain shall be fined on the spot. On iterative they will be punishable and can be subjected to court as per rule.

(l) Time to time awareness generation campaigns should be organised to motivate people. RWA (Resident Welfare Association), Local NGOs, representative of public association and elected local member should be involved in the programme to motivate citizen.

5. Primary Collection of Municipal Solid Waste.—(a) Each and every house in the city/town should be approached for the primary collection of waste by means of wheel barrow, push cart, tricycle, small auto tipper depending on the size of road available.

(b) Municipal Council have to arrange for daily door to door collection of segregated solid

waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-story buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;

(c) Municipal Council have to establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;

(d) Municipal Council have to facilitate formation of Self Help Groups, provide identity cards and there after encourage integration of informal waste picker sin solid waste management including door to door collection of waste.

(e) Municipal Council have to collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation.

(f) Municipal Council have to collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible.

(g) Time for the door to door collection services will have to fixed by the concern ULBs. Generally timing should to be between 6:00 A.M. to 9:00 A.M. For proper waste collection vehicle such as tricycle, auto tipper used for door to door garbage collection should be equipped with Alarm with audible decibel fixed as per the rules and timing should be strictly followed by the sanitation workers.

(h) For door-to-door garbage collection from commercial complex, offices and secondary bins timing should be between 7:00 A.M to 5:00 P.M.

(i) For proper solid waste management & grievance redressal Municipal Council should setup small office/centre in each ward within their boundaries.

(j) Under door to door services user charge for collection should be formulated on the following criteria :

Sl. No.	Category	Subcategory	Further Categorization	ULB Name	Fee
1.	Residential	Household	Area less than 2000 Sq. Feet	M.C Dalhousie	100
			Area more than 2000 Sq. Feet		200
2.	Commercial	Shops	Pan Shop		100
			Tea Shop		100
			Confectionery & Veg. Shop		250
			Vegetable & Fruit Shops (Wholesale)		1000
			Vegetable & Fruit Shops (Retail)		250

			Groceries & Daily Needs Shop		100
			Clothes Shop		100
			Eateries (Food Production & Distribution)		650
			Eateries (Food Distribution Only)		500
			Meat & Fish Shops		500
			Dhabas		250
			Saloon		300
			Barber Shop		200
			Beauty Parlour		300
		Super Stores			500
		Malls			2000 Per Floor
		Private Restaurants			1500
		Private Hotels	Upto 10 Rooms		1000
			11 - 20 Rooms		2000
			21 - 30 Rooms		3000
			More than 30 Rooms		4500
		Homestays/Bread n Breakfasts/Paying Guest Facility/Hostels	Upto 10 Rooms		1000
			11 - 20 Rooms		2000
			21 - 30 Rooms		3000
			More than 30 Rooms		4500
		Clubs			1500
		Private Offices	2 Rooms		200
			3-5 Rooms		300
			6-10 Rooms		1000
			11-20 Rooms		2000
			More than 20 Rooms		3000
		Private/Govt Bank			1000
		Private Schools/ Institutions	Upto 100 Students		1500
			More than 100 Students		3500
		Private Colleges/ University	Upto 1000 Students		3500
			More than 1000 Students		5000
		Private Kindergarten/ Day Cares	Upto 100 Students		500
			More than 100 Students		1000
		Workshops & Garages	Only Tire Puncture Repair		100

			Vehicle Repair		300
			Vehicle Repair & Spare Part Retail		500
			Vehicle Show Room & Vehicle Repair & Spare Part Retail		1000
			Saw Mill		500
		Street Vendors			100
		Street Hawkers			100
		Private Marriage Halls			2000
		Cinema Halls (Theatre & Multiplexes)			2000
		Slaughter house			5000
		Others			100
3.	Industries	Micro Industry			1500
		Small Industry			2000
		Medium Industry			3000
		Large Industry			5000
4.	Hospitals & Health Care	Nursing Homes	Upto 50 Beds		1500
			51 to 100 Beds		2000
			More than 100 Beds		3000
		Rehabilitation Center	Upto 50 Beds		1500
			51 to 100 Beds		2000
			More than 100 Beds		3000
		Old Age Homes	Upto 50 Beds		1500
			51 to 100 Beds		2000
			More than 100 Beds		3000
		Private Hospital	Upto 50 Beds		1500
			51 to 100 Beds		2000
			More than 100 Beds		3000
		Laboratories			200
		Private Clinics			500
		Chemists			200
		Others			200
5.	Govt. Establishments	Govt. Primary School			100
		Govt. Middle School			100
		Govt. Senior/Senior Secondary School			100
		Govt. Angan Wadi			100
		Govt. College			1000
		Govt. University			5000

		State Govt. Office			500
		Central Govt. Office			500
		ULB Office			500
		Govt. Garden			500
		Govt. Hospitals			1500
		Govt. Dispensary			1000
		Govt. Restaurants			1500
		Govt. Hotel			2000
		Govt. Marriage Halls/Community Centres			2000
		Others			200
6.	Others	Charitable Trust/ NGO any other Registered Group			500
		Private Garden			200
		Orphanages			200
		Heritage Site			200
		Religious Site			500
		Dairy Cattle and Animal Sheds			1000
		Pet Shops			500
		Scrap Dealers			1500
		Construction & Demolition Waste Site			1500
		Any Other establishment not mentioned above			2000

Note.— User charge as prescribed above can be revised by the ULB time to time keeping in view the polluter pay principal to meet the operation and maintenance cost of the services under Solid waste management.

(k) User charges mentioned above for door to door services needs to be collected from each and every house hold & other establishment of all the wards in the municipal boundaries of the ULBs. Users charge decided above, contact person's name & number needs to be conveyed to general public through different media such a display on the vehicles used for these services, hoardings, pamphlets etc. Also, awareness generation campaigns need to be organised.

(l) No manual loading or unloading of waste in compact or should be practised with open hand or without safety measure as per the Solid Waste Management Rules, 2016.

6. Secondary Storage of Municipal Solid Waste.—Municipality by their own or with the help of Agency hired needs to develop storage bins/secondary storage points for the collection of waste generated in the town, they will also be responsible to monitor the condition of these bins so that no filthy or unhygienic condition develops around. While establishing or monitoring secondary storage bins following precaution needs to be taken care.

a. Storage/Secondary storage bins should be designed and develop on the basis of the quantity of waste generated, density of population in the notified municipal boundaries. Minimum distance between two bins should be 500 meters and within radius of 1 Km maximum numbers of bins should be limited upto to 5. Established bins must be covered with movable lid and must be approachable/connected with metallic or non-metallic road.

b. Bins provided by Municipal Council or any hired agency should be designed in such a manner so that waste disposed in does not get scattered in open atmosphere and it should be artistic in nature so that it motivates people to dispose their waste in the bins not in open.

c. Bins placed at designated place by Municipal Council or any hired agency should motivate people to practice waste segregation and it should be placed as per Solid Waste Management Rule, 2016 having colour coding for different types of waste.

-  Green: Biodegradable waste (Food Waste, garden waste)
-  Blue : Non-Biodegradable waste
-  Red : Hazardous or toxics waste

d. Well-designed Vehicle like auto Tipper/Compactor should be used for the purpose of transportation of waste and evacuating the bins.

e. All the cooperative society, residential welfare association/society, institutional organisation will be responsible to place suitable quantity of bins approved by the Municipal Council on the fixed place in their compound so that waste generated from there can be stored properly and collected from time to time by the municipal vehicle. User charge for these services fixed by the ULBs should be collected by the authorised person of local body.

f. It will be prime responsibility of all the waste generators/citizens to store and sell/hand over the recyclable waste to the Rag pickers/Kabadiwala or person/organisation designated by the Municipal Council. They have to ensure that no such waste is being disposed on the road/drain /secondary storage bins/open space.

g. Door to door garbage collection, secondary storage bins, collection & transportation, processing of waste and disposal of waste in sanitary land fill site, all these services will be provided by Municipal Council or any hired agency. ULBs will charge user fee for all these services and viol at or will be fined on the spot or punished and can be subjected to court as per rule.

h. Waste from the slaughter house, fish market, fruit & vegetable market is biodegradable in nature, so proper storage facility should be designed so that no health hazard spreads from this & facility for composting should be developed to make use of such waste in generating organic manure from it. For ensuring proper disposal of such waste every generator have to ensure best storage facility and segregation of such waste at source and door to door collection should be practiced by ULBs to collect 100% of such waste and take to processing plant. On Violation, waste generator should be fined on the spot or punished and can be subjected to court as per rule.

i. Municipal Council have to establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres.

j. Bio medical & industrial waste should not be mixed with municipal waste and such waste should be stored and disposed separately as per the rules applicable. For the disposal of bio-medical waste common Biomedical Waste Treatment facility (CBMWTF) should be developed in each ULB either separately or on the cluster basis. By paying the fixed user fee such waste can be easily disposed off.

k. Construction and demolition waste should be stored separately as and when generated, in his/her own premises and shall be disposed off as per the Construction and Demolition Waste Management Rules, 2016. ULBs should fix user charge for transportation and disposal of C&D waste and generator should dispose this waste by paying the charge as per the rules and at the designated place. Disposing of such waste in open space, road side, common place will be treated as illegal and fined as per the rules.

l. Gardening/Horticultural waste should also be stored separately at source. ULBs should fix a day or two in a week and some place where generator should give their waste and from there it should be transported to disposal site.

m. Dry leaves, plastic and other such waste should not be burnt in open; doing such activity will be treated as illegal and punishable, violator shall be fined as per the rules.

n. Stray animal should be restricted from roaming in and around the waste disposal site & secondary storage bins or any public place in the town.

o. Every citizen, institutions, office buildings, commercial complexes has to ensure that there is no open discharge of grey water, black water or any other such polluted water in drain, open space or on road which can spread health issues, doing such activity will be treated as illegal and punishable as per the rules.

p. No person should dispose dead animal or any such material in open space, road side, community park or any other place which can spread pollution and health issues, doing such activity will be treated as illegal and punishable as per the rules.

q. Municipal Council have to set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transportation vehicle is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body.

r. Municipal Council can develop bins free solid waste management facility but for this 100% waste collection from the door step of the generator should be ensured.

7. Secondary Collection & Transportation of Municipal Solid Waste.—(a) Each storage bins/secondary storage bins should be attended daily by the help of auto tipper, tractor, compactor etc.

(b) Closed vehicle should be used for the transportation of waste to reduce the frequency of loading and unloading of waste compactor should be used.

(c) Municipal Council will have to ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility.

(d) Transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste.

(e) Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility. Ensure transportation of construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016.

CHAPTER-IV : Municipal Solid Waste Processing & Disposal

8. Waste Processing Plant:—Municipal Council with the approval of State Pollution Control Board needs to develop solid waste management/processing plant to make use of daily generated bio degradable waste so that it can reduce the quantity of waste being disposed at the sanitary land fill site.

(a) Municipal Council have to collect waste from vegetable, fruit, flower, meat, poultry and fish market on day today basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.

(b) Involve communities in waste management and promotion of home composting , bio-gas generation, decentralized processing of waste at the community level, subject to control of odour and maintenance of hygienic conditions around the facility.

(c) For the processing of biodegradable waste, the Municipal Council has to establish a waste processing plant such as a composting plant-windrow compost plant, vermicomposting plant , waste-to-energy, or any other such technology by their own or with the help of any other licensed compan/firm/organization on Build-Operate-Transfer (BOT) or object-oriented (OO) method.

(d) For the processing of mixed recyclable waste, the Municipal Council has to establish recycling units such as incineration , RDF plant, or other such recycling technology by their own or with the help of any other licensed company/firm/organization on Build-Operate-Transfer (BOT) or object-oriented (OO) method.

(e) The municipality may also send the non -biodegradable/ dry waste as RDF to nearby cement factories for co-processing.

9. Waste Disposal .—

(a) The Municipal Council has to stop land filling or dumping of mixed waste soon after the timeline for setting up and operationalization of a sanitary landfill is over.

(b) The Municipal Council has to allow only the non -usable, non-recyclable, non biodegradable, non-combustible, and non-reactive inert waste and pre processing rejects and residues from waste processing facilities to go to the sanitary landfill.

(c) Sites shall meet the specifications as given in Schedule - I of Solid Waste Management Rules , 2016 ; however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.

d) The Municipal Council has to investigate and analyze all old open dump sites and existing operational dump sites for their potential of biomining and bio-remediation, and wherever feasible, take necessary actions to bio- mine or bio- remediate the sites.

(e) The Municipal Council has to ensure that in the absence of the potential for bio-mining and bio - remediation of dump sites , it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

CHAPTER-V : Monitoring by Ward Committee

Constitution of Ward Sanitation Committee : A Ward Sanitation Committee shall be constituted in each ward of the Municipal Council. The Ward Sanitation Committee shall have 11 to 15 members . The members of the WSC would comprise the ward member , sanitary supervisor , tax collector, or a designated officer by the Municipal Council for each ward , representatives of Residential Welfare Associations (RWAs) of the ward , representatives from the slum sanitation committee , representatives of Community Based Organizations (SHGs, youth clubs, etc.), local leaders , senior citizens, etc. The Ward Sanitation Committee shall oversee the sanitation activity in the ward.

Chapter-VI :—Stakeholder's Responsibilities

10. Responsibilities of various stake holders.—

10.1 Responsibilities of Waste Generators .—

(a) No waste generator shall throw the waste generated by him on the street, open spaces, drains, or water bodies.

(b) No person shall let the dirty water, mud, night soil, cow dung, urine, or polluted water from their own house, organization, or commercial establishments accumulate in their own compound nor let it flow on common streets in a way that the environment gets polluted by foul smell or poses a threat to public health.

(c) To wrap securely used sanitary waste as and when generated in a newspaper or suitable bio-degradable wrapping material and place the same in the domestic bin meant for non-biodegradable waste .

(d) All citizens shall have the responsibility to dispose of the recyclable waste generated in their complexes to the waste pickers authorized by the Municipal Council or waste collector or containers of the Municipal Council and not put it on the road under any circumstances .

(e) All waste generators shall pay user fees as specified in these Bye-laws.

(f) No waste generator shall throw , burn , or bury the solid waste generated by him on streets, open public spaces outside his premises, or in the drain or water bodies.

(g) No dead animals or their remains to be thrown in any public places or any such place, which creates any kind of pollution.

(h) If any person is found violating activities prohibited from doing so , fine charges shall be collected from the offender by the Municipal Council.

10.2 Responsibility of Ward Sanitation Committee:—

(a) The Ward Sanitation Committee shall oversee the sanitation and cleanliness activities in the ward.

(b) The Ward Sanitation Committee shall act as a grievance redressal point on sanitation issues at the ward level.

(c) The Ward Sanitation Committee shall have the power to impose a fine on any offender and also have the power to waive penalties.

(d) The Ward Sanitation Committee will promote home composting, bio-gas generation, and decentralized processing of waste at the community level, subject to control of odour and maintenance of hygiene around the facility.

(e) The Ward Sanitation Committee will give a warning to any offenders of these Bye-laws. After two warnings by the Ward Sanitation Committee or the Municipal Council, penalties shall be collected from the violator as per the provisions of these Bye-laws.

10.3 Responsibility of the Municipal Council:—

(a) The Municipal Council shall, within its territorial area, be responsible for ensuring daily and throughout the year a system of cleaning of all common roads, places, temporary settlements, slums, areas, markets, its own parks, gardens, tourist spots, cemeteries and shall be bound to collect the garbage from the nearest declared storage containers and transport it every day to the final disposal point in closed vehicles for which the municipal authority may engage private parties on contract or Public-Private Partnership mode, apart from its own permanent cleaning staff and vehicles.

(b) The Municipal Council or the authorized agency engaged by the Municipal Council shall provide and maintain suitable community bins on public roads or other public spaces.

(c) The Municipal Council, for the purpose of managing such sanitation activities in decentralized and regular manners, shall designate one ward officer in every ward to supervise the spots of containers, public toilets, community toilets or urinals in public places, transfer stations for public garbage, landfill processing units, etc. for final disposal of the city's garbage.

(d) The designated ward officer by the Municipal Council shall also be a member of the concerned Ward Sanitation Committee which shall act as the first point of grievance redressal on sanitation issues of the concerned ward and meet complaints of citizens on issues of sanitation.

(e) The Municipal Council shall facilitate the construction, operation, and maintenance of solid waste processing facilities and associated infrastructure on their own or through any agency for optimum utilization of various components of solid waste adopting suitable technology, including the technologies and the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board.

(f) The Municipal Council shall create awareness through Information, Education, and Communication (IEC) campaigns and educate the waste generators on minimal generation of waste, not to litter, reuse the waste to the extent possible, practice segregation of wet biodegradable waste, dry recyclable and combustible waste and domestic hazardous waste at source, wrap securely used sanitary waste as and when generated in a newspaper or suitable biodegradable wrapping material and place the same in the domestic bin meant for non-biodegradable waste, and storage of segregated waste at source and payment of monthly user fees.

(g) Chemical fertilizers shall be replaced by the use of compost in all parks and gardens maintained by the Municipal Council and any other places within two years of notification.

(h) Promote recycling initiatives by the informal waste recycling sector

(i) The Municipal Council shall make efforts to streamline and formalize Solid Waste Management systems and endeavor that the informal sector workers in waste management (rag pickers) are given priority to upgrade their work conditions and are enumerated and integrated into the formal system of Solid Waste Management in cities.

(j) Ensure that the operator of a facility provides personal protection equipment including uniforms, fluorescent jackets, hand gloves, raincoats, appropriate footwear, and masks to all workers handling solid waste and that the same are used by the workforce .

(k) Ensure occupational safety of the Municipal Council 's own staff and staff of the outsourced agency involved in collection, transport, and handling waste by providing appropriate and adequate personal protective equipment.

(l) In case of an accident at any solid waste processing or treatment or disposal facility or landfill site, the officer in charge of the facility shall report to the Municipal Council immediately, which shall review and issue instructions if any, to the in-charge of the facility.

CHAPTER–VII : Prosecution & Penalties

11. Prosecution.—

- I. Prosecution can be made on violation of above said rules Under Municipal Solid Waste Management rules, 2016, Himachal Pradesh Municipal Council Act, 1994 and Environmental Protection Act, 1986. Even the prosecution can be made on the official/workers responsible for implementing so called services under the above said Bye-laws if they are not performing their task or delaying their responsibility to implement the services.
- II. Whoso ever contravenes the provision of above said Bye-laws shall be in addition to the penalties already mentioned under any act/rules/laws/Bye-laws for time being in force would be liable for disconnection of water supply, electricity and other civic amenities and the Secretary of the Municipal Council may request the competent authorities to withdraw any other services if granted in favour of Institution/Commercial Establishment/person committing the offence.

12. Penalties.—

On the violation of above said municipal Bye-laws fixed penalties areas below :—

Sl. No.	Offense Description	Penalty Amount
1.	Littering by People of residential colony	Rs. 500 per day
2.	Open dumping by shopkeepers	Rs. 1000 per day
3.	Littering/open dumping by restaurants owners	Rs. 2000 per day
4.	Littering/open dumping by Hotel Owners	Rs. 2000 per day

5.	Littering/open dumping by Industries	Rs. 5000 per day
6.	Street Vendor like fast-food, chat, ice-cream, juice corner etc.	Rs. 250 per day
7.	Open defecation/ urination in public place	Rs. 500 per offence committed
8.	Disposal of dung in open space / public place	Rs. 2000 per day
9.	Disposal of construction & demolition waste in open space/ road side/ public place by resident	Rs. 2000 per day
10.	Littering of waste like dung, construction & demolition waste on road while transporting through private tractor/vehicle	Rs. 2000 per day
11.	Disposal of waste water from house in non-authorized place	Rs. 2000 per day
12.	Disposal of sewer in non-authorized place	Rs. 5000 per day
13.	Not keeping of closed dust bins in adequate number & quantity by owners mention from Sl. No 2-6	Rs. 5000 per day
14.	Spilling of Oil, Dust, water & other material by road side Motor, Bike, Bicycle repair mechanics	Rs. 1000 per day
15.	Disposal of Skin, feather, blood, flash or any other material of animal(s) by shopkeeper	Rs. 2000 per day
16.	Littering by pet animals like dogs, cow, etc. on road side/open space/community place	Rs. 1000 per day
17.	Littering or disposal of waste in front of Marriage hall, community place, exhibition hall, Mela ground	Rs. 5000 per day
18.	Encroachment of Road for by Dhabas or any other such shop and disposing of waste on road side, open space	Rs. 1000 per day
19.	Encroachment of Road for by fruit, vegetable local vendor and disposing of waste on road side, open space	Rs. 250 per day
20.	Encroachment of Road Hair cutting salon and disposing of waste on road side, open space	Rs. 250 per day
21.	Encroachment & Disposal of construction & demolition waste in open space/ road side/ public place by Business man, shopkeepers	Rs. 5000 per day
22.	Disposal of waste by Private Nursing home/hospital, Clinics, Dispensaries on road side, open space	Rs. 5000 per day
23.	Any Other	Rs. 500 per day

Non-Segregation of waste at source	Penalty Amount
Residents	Rs. 250 for first offence and Rs. 500 for second & subsequent offences in a month
Shopkeepers	Rs. 500 for first offence and Rs. 1000 for second & subsequent offences in a month
Restaurants owners	Rs. 1000 for first offence and Rs. 2000 for second & subsequent offences in a month
Hotel Owners	Rs. 1500 for first offence and Rs. 2500 for second & subsequent offences in a month
Industrial Establishment	Rs. 3000 for first offence and Rs. 5000 for second & subsequent offences in a month

13. Repeal/Contradict.—

✓ Once these Bye-laws come into force any other rules, Bye-laws, policy with regard to this matter adopted by any ULB will be considered as disaffirm.

✓ Any work done or scheme implemented under any previous Rules/Bye-laws will not be impugning unless until it is just opposite or completely contrary to the action to be taken under the above said Bye-laws.

Sd/-

*Sr. Executive Officer,
Municipal Council Dalhousie,
Distt. Chamba (H.P.).*

Office of the Sub-Divisional Officer (C) Una, District Una (H.P.)**NOTIFICATION**

Dated, the 6th June, 2026

No.1056-SDM/SDK/UNA.—In exercise of powers conferred upon undersigned *vide* Notification No. Rv. Stamp (F)6-1/2009-IV Shimla-171 002, dated 04-05-2021 issued by Principal Secretary (Revenue) to the Government of Himachal Pradesh do hereby notify the market rates/circle rates of land for each revenue Sub-Estate recommended by Naib Tehsildar, Mehatpur in respect of Sub-Division Una for purposes of transaction of all kinds of land as per ANNEXURE-A for the financial year ended 31-03-2026 which will be applicable *w.e.f.* 01-04-2026 to 31-03-2027.

Sd/-

*Sub-Divisional Officer (C),
Una, District Una (H.P.).*

**Circle Rates of Land in Area of Tehsil/Sub-Tehsil-Mehatpur Basdehra (ST) District Una,
Himachal Pradesh (Financial Year 2026-27)**

Sl. No.	Village	Per Unit	Category-I (0-100 mtr)			Category-II (>100 mtr)		
			National Highway Road	State Highway Road	Other Road	National Highway Road	State Highway Road	Other Road
1.	Ajouli-008301-008301	Square Meters	0	2985	0	0	892	0
2.	Bangarh-006201-006201	Centiare	0	0	303	0	0	180
3.	Basehra Brahmna-100102-100102	Square Meters	0	0	3622	0	0	2143
4.	Basdehra Kandla100101-100104	Square Meters	0	0	2485	0	0	1559
5.	Basdehra Khas-100101-100101	Square Meters	0	0	1940	0	0	1526
6.	Basdehra Rajputan-100103-100103	Square Meters	0	0	2812	0	0	1750
7.	Binnewal-008501-008501	Square Meters	0	0	668	0	0	439
8.	Charatgarh Lower-007102-007102	Square Meters	0	0	1002	0	0	313
9.	Charatgarh Upper-007101-007101	Square Meters	0	0	759	0	0	420
10.	Chhatarpur-008201-008201	Square Meters	0	0	1679	0	0	594
11.	Chhatarpur Dada-008202-008202	Square Meters	0	0	1000	0	0	455
12.	Fatehpur-006801-006801	Square Meters	0	0	1204	0	0	510

13.	Fatehwal- 006101- 006101	Centiare	0	0	222	0	0	127
14.	Jakhera- 006401- 006401	Centiare	1928	0	1023	390	0	312
15.	Jatpur- 100204- 100204	Square Meters	0	3467	2264	0	1836	1268
16.	Khanpur- 007201- 007201	Square Meters	0	0	483	0	0	134
17.	Lamlehra- 006601- 006601	Centiare	0	0	650	0	0	380
18.	Mahal Airiya- 006509- 006509	Centiare	5472	0	0	590	0	0
19.	Mahal Badehrs Upnam Dehlan- 006501- 006501	Square Meters	1756	0	0	1305	0	0
20.	Mahal Bans Bonsre- 006503- 006503	Square Meters	793	0	0	452	0	0
21.	Mahal Lower Badehar- 006505- 006505	Square Meters	0	0	577	0	0	314
22.	Mahal Mahant- 006508- 006508	Centiare	0	0	470	0	0	294
23.	Mahal Uppar Badehar- 006504- 006504	Square Meters	0	0	773	0	0	325
24.	Mahal Upper Dehlan- 006502- 006502	Square Meters	1756	0	0	1388	0	0
25.	Malukpur- 008401- 008401	Square Meters	0	0	668	0	0	465

26.	Mazara- 007901- 007901	Square Meters	0	3325	1683	0	543	529
27.	Nangran- 006701- 006701	Square Meters	0	0	1204	0	0	510
28.	Puna- 008101- 008101	Square Meters	0	880	651	0	543	529
29.	Sanoli- 008001- 008001	Square Meters	0	0	651	0	0	529
30.	Santoshgar- 100201- 100201	Square Meters	0	3156	1624	0	1836	1471
31.	Sasan- 007001- 007001	Square Meters	0	0	911	0	0	247
32.	Takhatpur- 100206- 100206	Square Meters	0	4867	1690	0	2000	1469
33.	Udheypur- 006901- 006901	Square Meters	0	0	759	0	0	247
34.	Up Mahal Bedala- 006001- 006001	Square Meters	3546	0	2358	2537	0	422
35.	Up Mahal Bhatoli College- 006003- 006003	Centiare	0	2978	0	0	743	0
36.	Up Mahal Chaukhyal- 006003- 006003	Square Meters	0	0	1509	0	0	408
37.	Up Mahal Jarei Mehatpur- 007402- 007402	Centiare	0	0	1110	0	0	569
38.	Up Mahal Jhurowal- 006507- 006507	Centiare	0	0	682	0	0	347
39.	Up Mahal Kalsera- 007403- 007403	Centiare	0	0	757	0	0	487

40.	Up Mahal Kasbati Mehatpur- 007401- 007401	Centiare	13871	0	1070	9152	0	657
41.	Up Mahal Lamian- 006002- 006002	Square Meters	3574	0	2386	2531	0	1428
42.	Up Mahal Lower Bhatoli- 006302- 006302	Centiare	0	0	737	0	0	268
43.	Up Mahal Majhila- 006004- 006004	Square Meters	0	0	1542	0	0	233
44.	Up Mahal Pekhu Bela- 006506- 006506	Centiare	0	0	1267	0	0	141
45.	Up Mahal Raipur Jhikla- 007302- 007302	Centiare	0	0	578	0	0	325
46.	Up Mahal Raipur Uppar- 007301- 007301	Centiare	0	0	508	0	0	353
47.	Up Mahal Uppar Bhatoli- 006301- 006301	Square Meters	0	0	720	0	0	266
48.	Up Mahal Chabba Nagar- 100203- 100203	Square Meters	0	4364	2059	0	1984	1356
49.	Up Mohal Jatpur Swan- 100205- 100205	Square Meters	0	3060	0	0	1023	0
50.	Up Mahal Nangran Jhikla- 006702- 006702	Square Meters	0	0	1204	0	0	233

51.	Up Mohal Satoshgarh Swan- 100202- 100202	Square Meters	0	0	664	0	0	95
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Sd/-
Sub-Divisional Officer (Civil),
Una, Distt. Una (H.P.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 6th July, 2026

No. HHC/Estt.3(410)/95-I.—03 days commuted leave on and *w.e.f.* 13-05-2026 to 15-05-2026, is hereby sanctioned, *ex-post-facto*, in favour of Shri Subhash Dhiman, Deputy Registrar of this Registry.

Certified that Shri Subhash Dhiman has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Subhash Dhiman would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Dated the 6th July, 2026

No. HHC/Estt.3(1048)/2020.—10 days earned leave on and *w.e.f.* 17-05-2026 to 26-05-2026 is hereby sanctioned, *ex-post facto*, in favour of Sh. Gangesh Sood, Assistant Registrar of this Registry.

Certified that Sh. Gangesh Sood, has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Sh. Gangesh Sood, would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**NOTIFICATION***Shimla, the 6th July, 2026*

No. HHC/GAZ/14-387/2018.—Hon'ble the Chief Justice has been pleased to grant 15 days paternity leave *w.e.f.* 06-07-2026 to 20-07-2026 with permission to prefix Sunday falling on 05-07-2026, in favour of Sh. Rahul, Civil Judge-*cum*-JMFC, Manali, H.P.

Certified that Sh. Rahul is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Rahul would have continued to hold the post of Civil Judge-*cum*-JMFC, Manali, H.P., but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**NOTIFICATION***Shimla, the 6th July, 2026*

No. HHC/Admn. 6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-*cum*-CJM, Kullu as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Manali and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" during the earned leave period of Sh. Rahul, Civil Judge-*cum*-JMFC, Manali *w.e.f.* 06-07-2026 to 20-07-2026 with permission to prefix Sunday falling on 05-06-2026 or till he returns from leave.

By order,

Sd/-
Registrar General.

कार्मिक विभाग
सचिवालय प्रशासन सेवाएं-I

अधिसूचना

शिमला-02, 06 जुलाई, 2026

संख्या : कार्मिक(एस0ए0एस0-I)ए(3)-3 / 2025-I.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और हिमाचल प्रदेश लोक सेवा आयोग

के परामर्श से कार्मिक विभाग, सचिवालय प्रशासन सेवाएं-I के अंतर्गत आशुलिपिक, गुप-सी कर्मचारियों की भर्ती की पद्धति और सेवा की शर्तों को विनियमित करने के लिए निम्नलिखित नियम बनाते हैं; अर्थात्.—

1. **संक्षिप्त और प्रारम्भ.**—(1) इन नियमों का संक्षिप्त नाम, कार्मिक विभाग सचिवालय प्रशासन सेवाएं-I ; आशुलिपिक, गुप-सी कर्मचारियों की भर्ती और सेवा की शर्तें नियम, 2026 है।

2. ये नियम राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. **पद का नाम, संवर्ग संख्या, वर्गीकरण, वेतनमान और चयन या अचयन पद.**—जैसा कि इन नियमों में संलग्न अनुसूची-I में विनिर्दिष्ट है।

3. **सीधी भर्ती के लिए आयु.**— 18 से 45 वर्ष:

परन्तु सीधे भर्ती किए जाने वाले व्यक्तियों के लिए ऊपरी आयु सीमा, तदर्थ आधार पर नियुक्त व्यक्तियों सहित, पहले से ही सरकार की सेवा में रत अभ्यर्थियों को लागू नहीं होगी :

परन्तु यह और कि यदि तदर्थ आधार पर नियुक्त अभ्यर्थी इस रूप में नियुक्ति की तारीख को अधिक आयु का हो गया हो, तो वह उसकी ऐसी तदर्थ पर की गई नियुक्ति के कारण विहित आयु में शिथिलीकरण का पात्र नहीं होगा :

परन्तु यह और कि ऊपरी आयु सीमा में, अनुसूचित जातियों/अनुसूचित जनजातियों/अन्य पिछड़ा वर्गों और व्यक्तियों के अन्य प्रवर्गों के लिए, उस विस्तार तक शिथिलीकरण किया जाएगा जितना हिमाचल प्रदेश सरकार के साधारण या विशेष आदेश (आदेशों) के अधीन अनुज्ञेय है :

परन्तु यह और भी कि समस्त पब्लिक सेक्टर निगमों तथा स्वायत्त निकायों के कर्मचारियों को, जो ऐसे पब्लिक सेक्टर निगमों तथा स्वायत्त निकायों के प्रारम्भिक गठन के समय पब्लिक सेक्टर निगमों/स्वायत्त निकायों में आमेहन से पूर्व सरकारी कर्मचारी थे, सीधी भर्ती के लिए आयु सीमा में ऐसी रियायत अनुज्ञात की जाएगी जैसी सरकारी कर्मचारियों को अनुज्ञेय है। ऐसी रियायत, तथापि पब्लिक सेक्टर निगमों/स्वायत्त निकायों के ऐसे कर्मचारिवृन्द को अनुज्ञेय नहीं होगी जो तत्पश्चात् ऐसे निगमों/स्वायत्त निकायों द्वारा नियुक्त किए गए थे/किए गए हैं और उन पब्लिक सेक्टर निगमों/स्वायत्त निकायों के प्रारम्भिक गठन के पश्चात् ऐसे निगमों/स्वायत्त निकायों की सेवा में अन्तिम रूप से आमेहित किए गए हैं/किए गए थे।

टिप्पण: सीधी भर्ती के लिए आयु सीमा की गणना उस वर्ष के प्रथम दिवस से की जाएगी जिसमें पद (पदों) को, यथास्थिति, आवेदन आमन्त्रित करने के लिए विज्ञापित किया गया है या नियोजनालयों को अधिसूचित किया गया है।

4. **सीधे भर्ती किए जाने वाले व्यक्तियों के लिए अपेक्षित न्यूनतम शैक्षिक अर्हताएं.**— कोई व्यक्ति जो इन नियमों के साथ संलग्न अनुसूची-II में उल्लिखित सभी अनिवार्य अर्हता(एं) और अन्य अर्हताएं पूरी करता हो, किसी पद पर नियुक्ति के लिए पात्र होगा।

5. **सीधे भर्ती किए जाने वाले व्यक्तियों के लिए अपेक्षित वांछनीय अर्हताएं.**— हिमाचल प्रदेश की रुढ़ियों, रीतियों और बोलियों का ज्ञान और प्रदेश में विद्यमान विशिष्ट दशाओं में नियुक्ति के लिए उपयुक्तता।

6. **प्रोन्नति व्यक्तियों के लिए शैक्षिक अर्हताएं.**— जैसा कि इन नियमों में संलग्न अनुसूची-II में निर्दिष्ट है।

7. **परिवीक्षा.**—सीधी भर्ती या पदोन्नति द्वारा नियुक्त व्यक्ति अपनी प्रारंभिक नियुक्ति की तारीख से निम्नानुसार परिवीक्षा पर होगा:—

(i) सीधी भर्ती.—

(क) दो वर्ष, जिसका एक वर्ष से अनधिक ऐसी और अवधि के लिये विस्तार किया जा सकेगा, जैसा सक्षम प्राधिकारी विशेष परिस्थितियों में और कारणों को लिखित में अभिलिखित करके आदेश दे।

(ख) पदावधि, अधिवर्षिता उपरान्त पुनः नियोजन और समावेश आधार पर नियुक्तियों में परिवीक्षा लागू नहीं होगी।

(ii) प्रोन्नति.—लागू नहीं।

8. भर्ती की पद्धति.—80%, यथास्थिति, नियमित आधार पर सीधी भर्ती द्वारा या नियमितीकरण भर्ती द्वारा।

(ख) 20% सेकंडमेंट आधार पर।

(विस्तृत प्रक्रिया अनुसूची-II में दर्शाई गई है)

9. नियमितीकरण की पद्धति.—नियमितीकरण के माध्यम से भर्ती, राज्य सरकार द्वारा बनाई गई स्कीमों के अधीन अधिकृत एजेंसियों के माध्यम से लगे ट्रेनी और जॉब ट्रेनी में से की जाएगी, जो संबंधित पद के कार्य प्रोफाइल के आधार पर दक्षता बार टेस्ट (केवल जॉब ट्रेनी के मामले में) उत्तीर्ण करने के अधीन होगी:

परन्तु यह कि ऐसा नियमितीकरण निम्नलिखित शर्तों के अध्वधीन होगा:—

(i) ट्रेनी और जॉब ट्रेनी को केवल सरकारी विभागों में समेकित नियत पारिश्रमिक पर नियुक्त किया गया है;

(ii) नियुक्ति राज्य सरकार की सहमति से अधिष्ठायी या स्वीकृत पदों के विरुद्ध की गई थी।

10. प्रोन्नति/सेकंडमेंट/स्थानांतरण द्वारा भर्ती के लिए शर्तें.—प्रोन्नति के माध्यम से भर्ती निम्नलिखित शर्तों/अपवादों के अध्वधीन, इन नियमों से संलग्न अनुसूची-II में निर्धारित प्रक्रिया के अनुसार की जाएगी;

(I) प्रोन्नति के सभी मामलों में पद पर नियमित नियुक्त से पूर्व सम्भरक (पोषक) पद में की गई लगातार तदर्थ सेवा, यदि कोई हो, इन नियमों में यथाविहित सेवाकाल के लिए, इस शर्त के अध्वधीन प्रोन्नति के लिए गणना में ली जाएगी, कि सम्भरक (पोषक) प्रवर्ग में तदर्थ नियुक्ति/प्रोन्नति, भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार चयन की उचित स्वीकार्य प्रक्रिया को अपनाने के पश्चात् की गई थी:

परन्तु उन सभी मामलों में जिनमें कोई कनिष्ठ व्यक्ति सम्भरक (पोषक) पद में अपने कुल सेवाकाल (तदर्थ आधार पर की गई सेवा सहित, जो नियमित सेवा/नियुक्ति के अनुसरण में हो) के आधार पर उपर्युक्त निर्दिष्ट उपबन्धों के कारण विचार किए जाने का पात्र हो जाता है, वहां उससे वरिष्ठ सभी व्यक्ति अपने-अपने प्रवर्ग/पद/कांडर में विचार किए जाने के पात्र समझे जाएंगे और विचार करते समय कनिष्ठ व्यक्ति से ऊपर रखे जाएंगे:

परन्तु यह और कि उन सभी पदधारियों की, जिन पर प्रोन्नति के लिए विचार किया जाना है, की कम से कम तीन वर्ष की न्यूनतम अर्हता सेवा या पद के भर्ती और प्रोन्नति नियमों में विहित सेवा, जो भी कम हो, होगी:

परन्तु यह और भी कि जहां कोई व्यक्ति पूर्वगामी परन्तुक की अपेक्षाओं के कारण प्रोन्नति किए जाने सम्बन्धी विचार के लिए अपात्र हो जाता है, वहां उससे कनिष्ठ व्यक्ति भी ऐसी प्रोन्नति के विचार के लिए अपात्र समझा जाएगा/समझे जाएंगे।

स्पष्टीकरण.—अन्तिम परन्तुक के अन्तर्गत कनिष्ठ पदधारी प्रोन्नति के लिए अपात्र नहीं समझा जाएगा यदि वरिष्ठ अपात्र व्यक्ति भूतपूर्व सैनिक है जो आपातकाल के दौरान सशस्त्र बलों में भर्ती हुआ था और जिसे डिमोबिलाइज्ड आर्मड फोर्सिज परसोनल (रिजर्वेशन ऑफ वैकेन्सीज इन हिमाचल स्टेट नॉन-टैक्नीकल सर्विसिज) रूलज, 1972 के नियम-3 के उपबन्धों के अन्तर्गत भर्ती किया गया है और तदधीन वरीयता लाभ दिए गए हों या जिसे एक्स-सर्विसमैन (रिजर्वेशन ऑफ वैकेन्सीज इन दी हिमाचल प्रदेश टैक्नीकल सर्विसिज) रूलज, 1985 के नियम 3 के उपबन्धों के अन्तर्गत भर्ती किया गया हो और तदधीन वरीयता लाभ दिए गए हों।

(II) इसी प्रकार स्थायीकरण के सभी मामलों में ऐसे पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद पर की गई लगातार तदर्थ सेवा, यदि कोई हो, सेवाकाल के लिए गणना में ली जाएगी, यदि तदर्थ नियुक्ति/प्रोन्नति, उचित चयन के पश्चात् और भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार की गई थी:

परन्तु की गई तदर्थ सेवा को गणना में लेने के पश्चात् स्थाईकरण के फलस्वरूप पारस्परिक वरीयता अपरिवर्तित रहेगी।

11. विभागीय प्रोन्नति समिति/स्थायीकरण समिति.—

(क) विभागीय प्रोन्नति समिति: लागू नहीं

(ख) विभागीय स्थायीकरण समिति: जैसा सरकार द्वारा समय-समय पर गठित की जाए

12. भर्ती करने में किन परिस्थितियों में हिमाचल प्रदेश लोक सेवा आयोग से परामर्श किया जाएगा.—जैसा विधि द्वारा अपेक्षित हो।

13. सीधी भर्ती के लिए अनिवार्य अपेक्षा.—किसी सेवा या पद पर नियुक्ति के लिए अभ्यर्थी का भारत का नागरिक होना अनिवार्य है।

14. सीधी भर्ती किए जाने वाले व्यक्तियों के लिए अनिवार्य अपेक्षा.—सीधी भर्ती के मामले में, पद पर नियुक्ति हेतु चयन लिखित परीक्षा और/या व्यवहारिक परीक्षा या कौशल परीक्षा या शारीरिक परीक्षा की योग्यता (मेरिट) के आधार पर किया जायेगा। इन परीक्षाओं का स्तर/पाठ्यक्रम आदि, यथास्थिति, हिमाचल प्रदेश राज्य चयन आयोग, हमीरपुर अथवा अन्य भर्ती अभिकरण/प्राधिकारी द्वारा अवधारित किया जायेगा।

15. आरक्षण.—सेवा में नियुक्ति, हिमाचल प्रदेश सरकार द्वारा समय-समय पर अनुसूचित जातियों/अनुसूचित जनजातियों/अन्य पिछड़े वर्गों और अन्य प्रवर्ग के व्यक्तियों के लिये सेवा में आरक्षण की बाबत जारी किये गये आदेशों के अधधीन होगी।

16. विभागीय परीक्षा.— लागू नहीं

17. शिथिल करने की शक्ति.—जहां राज्य सरकार की यह राय हो कि ऐसा करना आवश्यक या समीचीन है, वहां वह, कारणों को लिखित में अभिलिखित करके, और हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, आदेश द्वारा, इन नियमों के किसी उपबन्ध (उपबन्धों) को किसी वर्ग या व्यक्ति (व्यक्तियों) के प्रवर्ग या पद (पदों) की बाबत, शिथिल कर सकेगी।

आदेश द्वारा,

सचिव (सचिवालय प्रशासन)।

अनुसूची-I

कार्मिक विभाग, सचिवालय प्रशासन सेवाएं-I विभाग की स्थापना में विभिन्न पदों का विवरण:—

क्र० सं०	पद का नाम	पद (पदों) की संख्या	वर्गीकरण	वेतनमान	पद "चयन" है या "अचयन"
(i)	(ii)	(iii)	(iv)	(v)	(vi)
1.	आशुलिपिक	20 (बीस)	ग्रुप-सी	हिमाचल प्रदेश सिविल सेवाएं, (संशोधित वेतन) नियम, 2022 के अनुसार, पद के समयमान से संलग्न वेतन मैट्रिक्स का लेवल (स्तर)—5.	अचयन पद

अनुसूची-II

क्र० सं०	पद का नाम	भर्ती की पद्धति	शैक्षिक एवं अन्य अर्हताएँ
(i)	(ii)	(iii)	(iv)
1.	आशुलिपिक	(क) 80% यथास्थिति नियमित आधार पर सीधी भर्ती द्वारा या नियमितीकरण से भर्ती द्वारा । (ख) 20% सैकेण्डमैंट आधार पर, उन आशुलिपिकों में से जिनके पास संबंधित श्रेणी में 5 वर्ष की नियमित सेवा अथवा, यदि कोई हो, नियमित सेवा के साथ निरंतर एडहॉक सेवा का संयुक्त अनुभव हो तथा जो हिमाचल प्रदेश सरकार के विभागों/निगमों/बोर्डों में कार्यरत हों, ऐसा न होने पर, यथास्थिति, नियमित आधार पर सीधी भर्ती द्वारा या नियमितीकरण से भर्ती द्वारा । परन्तु यह कि स्टेनो टाइपिस्ट के पदों को भरने हेतु निम्नलिखित 10-बिंदु रोस्टर का पालन किया जाएगा: रोस्टर बिंदु संख्या— प्रथम, द्वितीय, तृतीय, चतुर्थ, षष्ठम, सप्तम, अष्टम, नवम—सीधी भर्ती पंचम एवं दशम—सैकेण्डमैंट आधार	(क) आवश्यक योग्यता(ए): (i) किसी मान्यता प्राप्त विश्वविद्यालय से स्नातक । (ii) अभ्यर्थी को प्रारंभिक भर्ती के समय अंग्रेजी एवं हिंदी दोनों भाषाओं में कंप्यूटर पर शॉर्टहैंड एवं टाइपिंग में निम्नलिखित गति अवश्य होनी चाहिए: शॉर्टहैंड में गति: अंग्रेजी — 60 शब्द प्रति मिनट हिंदी — 60 शब्द प्रति मिनट कंप्यूटर पर टाइपिंग गति: अंग्रेजी — 35 शब्द प्रति मिनट हिंदी — 30 शब्द प्रति मिनट परन्तु यह कि प्रारंभिक भर्ती के समय अभ्यर्थी को निर्धारित गति पर हिंदी अथवा अंग्रेजी में से किसी एक भाषा में शॉर्टहैंड परीक्षा उत्तीर्ण करनी होगी: परन्तु यह भी कि अभ्यर्थी को प्रारंभिक भर्ती के समय दोनों भाषाओं में टाइपिंग परीक्षा उत्तीर्ण करनी होगी:

		टिप्पणी: रोस्टर को प्रत्येक 10वें बिंदु के बाद इस प्रकार घुमाया जाएगा कि सभी श्रेणियों का प्रतिनिधित्व निर्धारित प्रतिशत तक सुनिश्चित हो सके। तत्पश्चात् रिक्त उसी श्रेणी से भरी जाएगी जिससे पद रिक्त हुआ हो।	परन्तु यह भी कि जो अभ्यर्थी प्रारंभिक भर्ती के समय निर्धारित गति पर किसी एक भाषा (हिंदी अथवा अंग्रेजी) में शॉर्टहैंड परीक्षा उत्तीर्ण कर लेता है, उसे नियुक्ति की तिथि से दो वर्ष की अवधि के भीतर दूसरी भाषा उदाहरणार्थ हिन्दी या अंग्रेजी में भी शॉर्टहैंड परीक्षा उत्तीर्ण करनी होगी। जो अभ्यर्थी प्रारंभिक भर्ती के समय दूसरी भाषा में शॉर्टहैंड परीक्षा उत्तीर्ण नहीं करता है, उसकी नियुक्ति पत्र में यह स्पष्ट शर्त अंकित की जाएगी कि उसे दो वर्ष की अवधि के भीतर दूसरी भाषा में शॉर्टहैंड परीक्षा उत्तीर्ण करनी होगी। यदि वह अभ्यर्थी उक्त अवधि के भीतर शॉर्टहैंड परीक्षा उत्तीर्ण कर लेता है, तो वह अपने वार्षिक वेतनवृद्धि(यों) का लाभ नियत तिथियों से प्राप्त करने का पात्र होगा, अन्यथा यदि वह दो वर्ष की अवधि के पश्चात् उक्त परीक्षा उत्तीर्ण करता है, तो वह केवल परीक्षा उत्तीर्ण करने की तिथि से ही प्रथम वेतनवृद्धि प्राप्त करने का पात्र होगा। (iii) भर्ती प्राधिकारी द्वारा निर्धारित अनुसार कंप्यूटर में वर्ड प्रोसेसिंग का ज्ञान होना चाहिए। (iv) अभ्यर्थी नियुक्ति के लिए तभी पात्र होगा, यदि उसने हिमाचल प्रदेश में स्थित किसी विश्वविद्यालय/ संस्थान से मैट्रिक तथा 10+2 उत्तीर्ण की हो: परन्तु यह शर्त वास्तविक (बोनाफाइड) हिमाचलियों पर लागू नहीं होगी।
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[Authoritative English Text of this Department Notification No. Per (SAS-I)A(3)-3/2025-I dated 06-07-2026 as required under Clause(3) of Article 348 of the Constitution of India].

**PERSONNEL DEPARTMENT
SECRETARIAT ADMINISTRATION SERVICES-I**

NOTIFICATION

Shimla-2 6th July, 2026

No. Per (SAS-I)A(3)-3/2025-I.—In exercise of the powers conferred by proviso to Article 309 of the Constitution of India and in consultation with the Himachal Pradesh Public Service

Commission, the Governor, Himachal Pradesh is pleased to make the following rules regulating the method of recruitment and conditions of service of Steno Typist, Group-C employee of the Department of Personnel, Secretariat Administration Services-I, namely:—

1. Short title and commencement .—(1) These rules may be called the Department of Personnel, Secretariat Administration Services-I, (Recruitment and Conditions of Service of Steno Typist, Group-C Employees) Rules, 2026.

(2) These rules shall come into force from the date of publication in the Rajpatra (e-Gazette), Himachal Pradesh.

2. Nomenclature of post, cadre strength, classification, scale of pay and selection or non selection post.—As specified in the SCHEDULE-I, annexed to these rules.

3. Age for direct recruitment.—18 to 45 years:

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Government including those who have been appointed on adhoc basis:

Provided further that if a candidate appointed on adhoc basis had become over-age on the date he was appointed as such, he shall not be eligible for any relaxation in the prescribed age-limit by virtue of his such adhoc appointment:

Provided also that upper age limit is relaxable for Scheduled Castes/Scheduled Tribes/Other Backward Classes and Other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government:

Provided also that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servant before absorption in Public Sector Corporations/Autonomous Bodies at the time of initial constitution of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not, however, be admissible to such staff of the Public Sector Corporations/Autonomous Bodies who were/are subsequently appointed by such Corporation/ Autonomous Bodies and who are/were finally absorbed in the service of such Corporations/Autonomous Bodies after initial constitution of the Public Sector Corporations/Autonomous Bodies.

Note: Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

4. Essential educational and other qualification(s) required for direct recruit(s).—A person shall be eligible for appointment to a post, possessing all the essential qualification(s) and other qualifications as mentioned in SCHEDULE-II, annexed to these rules.

5. Desirable qualification(s) for direct recruit(s).—Knowledge of customs, manners and dialects of Himachal Pradesh and suitability for appointment in the peculiar conditions prevailing in the State shall be desirable qualification.

6. Educational qualification(s) for promotee(s).—As mentioned in the SCHEDULE-II, annexed to these rules.

7. Probation.—Person appointed either by direct recruitment or by promotion shall be on probation from the date of his initial appointment as under:—

(i) Direct Recruitment:

- (a) Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.
- (b) No probation in case of appointment on tenure basis, re-employment after superannuation and absorption.

(ii) Promotion: Not applicable.

8. Method(s) of recruitment.—(a) 80% by direct recruitment on a regular basis or recruitment by regularization, as the case may be.

- (b) 20% by secondment basis.

(Detailed procedure is indicated in SCHEDULE-II)

9. Method of regularisation.—Recruitment by way of regularisation shall be made, from amongst the trainees and job trainees engaged through authorized agencies under the schemes framed by the State Government, subject to their qualifying an efficiency bar test (in the case of Job Trainee only) based on the work profile of the respective post:

Provided that such regularization shall be subject to the following conditions:—

- (i) the trainees and job trainees have been engaged on a consolidated fixed remuneration in Government Departments only;
- (ii) the engagement was made against substantive or sanctioned posts, with the concurrence of the State Government.

10. Conditions for recruitment by promotion/secondment/transfer.—The recruitment by way of promotion shall be made in accordance with the procedure as laid down in SCHEDULE-II, annexed to these rules, subject to the following conditions/exceptions;

(I) In all cases of promotion, the continuous adhoc service rendered in the feeder post if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these rules for promotion subject to the conditions that the adhoc appointment/ promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provisions of Recruitment and Promotion Rules:

Provided that in all cases where a junior person becomes eligible for consideration by virtue of his total length of service (including the service rendered on adhoc basis followed by regular service/appointment) in the feeder post in view of the provisions referred to above, all persons senior to him in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration:

Provided further that all incumbents to be considered for promotion shall possess the minimum qualifying service of at least three years' or that prescribed in the Recruitment and Promotion Rules for the post, whichever is less:

Provided also that where a person becomes ineligible to be considered for promotion on account of the requirements of the preceding proviso, the person(s) junior to him shall also be deemed to be ineligible for consideration for such promotion.

Explanation: The last proviso shall not render the junior incumbents ineligible for consideration for promotion if the senior ineligible persons happened to be Ex-servicemen who have joined Armed Forces during the period of emergency and recruited under the provisions of rule-3 of Demobilized Armed Forces Personnel (Reservation of Vacancies in Himachal State Non-Technical Services) Rules, 1972 and having been given the benefit of seniority thereunder or recruited under the provisions of rule-3 of Ex-Servicemen (Reservation of Vacancies in the Himachal Pradesh Technical Service) Rules, 1985 and having been given the benefit of seniority thereunder.

(II) Similarly, in all cases of confirmation, continuous adhoc service rendered on the feeder post if any, prior to the regular appointment against such posts shall be taken into account towards the length of service, if the adhoc appointment/promotion had been made after proper selection and in accordance with the provision of the Recruitment and Promotion Rules:

Provided that *inter-se-seniority* as a result of confirmation after taking into account, adhoc service rendered shall remain unchanged.

11. Departmental promotion committee/ confirmation committee.—

- (a) Departmental Promotion Committee :—Not Applicable
- (b) Departmental Confirmation Committee:—As may be constituted by the Government from time to time.

12. Consultation of Himachal Pradesh Public Service Commission.—As required under the Law.

13. Essential requirement for direct recruitment.—A candidate for appointment to any service or post must be a Citizen of India.

14. Selection for appointment to the post by direct recruitment.—Selection for appointment to the post in the case of direct recruitment shall be made on the basis of merit of written examination and/or practical test or skill test or physical test, the standard/syllabus etc. will be determined by the Himachal Pradesh Rajya Chayan Aayog Hamirpur/other recruiting agency/authority, as the case may be.

15 Reservation.—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Castes/Scheduled Tribes/Other Backward Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

16 Departmental examination.—Not applicable

17 Power to relax.—Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing and in consultation with the Himachal Pradesh Public Service Commission relax any of the provision(s) of these rules with respect to any class or category of person(s) or post(s).

By order,

Secretary (SA).

SCHEDULE-I

Statement showing details of post in the establishment of Department of Personnel, Secretariat Administration Services-I

Sl. No.	Name of Post	Number of post(s)	Classification	Scale of Pay	Selection/ Non Selection
(i)	(ii)	(iii)	(iv)	(v)	(vi)
1.	Steno Typist	20 (Twenty)	Group-C	Level-5 of the pay matrix attached with time scale of the post, as per H.P. Civil Services (Revised Pay) Rules, 2022.	Non-selection

SCHEDULE-II

Sl. No.	Name of post	Method of recruitment	Educational and other qualification(s)						
(i)	(ii)	(iii)	(iv)						
1.	Steno Typist	(a) 80% by direct recruitment on a regular basis or recruitment by regularisation, as the case may be. (b) 20% on secondment basis, amongst the Steno Typist having 5 years of regular service or regular combined with the continuous adhoc service rendered, if any in the grade, working in H.P. Government Departments/Boards/Corporations, failing which by direct recruitment on regular basis or recruitment by regularization, as the case may be: Provided further that for filling up the posts of Steno Typist the following 10 point roster shall be followed; <table><tr><th>Roster point No.</th><th>Category</th></tr><tr><td>1st, 2nd, 3rd, 4th, 6th, 7th, 8th , 9th</td><td>Direct recruitment</td></tr><tr><td>5th & 10th</td><td>Secondment basis</td></tr></table>	Roster point No.	Category	1st, 2nd, 3rd, 4th, 6th, 7th, 8th , 9th	Direct recruitment	5th & 10th	Secondment basis	(a) Essential Qualification(s): (i) Bachelor’s Degree from a recognized University. (ii) Must possess the following speed in short hand and typing on computer in both languages <i>i.e.</i> English and Hindi at the time of initial recruitment. Speed in Shorthand English 60 WPM Hindi 60 WPM Speed in typing on computer English 35 WPM Hindi 30 WPM: Provided that at the time of initial recruitment the candidate shall have to pass shorthand test in either of the language <i>i.e.</i> in Hindi or English at the prescribed speed: Provided further that the candidate will have to pass typing test in both the languages at the time of initial recruitment:
Roster point No.	Category								
1st, 2nd, 3rd, 4th, 6th, 7th, 8th , 9th	Direct recruitment								
5th & 10th	Secondment basis								

		Note:—The roster will be rotated after every 10th point till the representation to all categories is achieved upto the prescribed percentages. Thereafter, the vacancy will be filled up from the category which vacates the post.	Provided also that the incumbent having passed shorthand test in one language, at the time of initial recruitment at the prescribed speed, shall have to pass the shorthand test in second language, <i>i.e.</i> Hindi or English, within a period of two years from the date of appointment. The appointment letter of the candidate who does not qualify the shorthand test in second language at the time of initial recruitment shall contain the specific condition that he/she shall have to pass the test in short hand in second language within a period of two years and if he/she qualifies the shorthand within the period of two years he/she will be eligible to draw his/her annual increment(s) from due date and the candidate who qualifies the said test after two years will be eligible to draw his/her first increment only from the date of qualifying the prescribed test. (iii) Should have the knowledge of word processing in Computer as prescribed by the recruiting authority. (iv) A candidate shall be eligible for appointment, if he/she has passed Matriculation and 10+2 from any School/Institution situated within Himachal Pradesh: Provided that this condition shall not apply to Bonafied Himachalis.
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ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, डलहौजी, जिला चम्बा (हि0प्र0)

श्री रमेश चन्द्र पुत्र श्री किशन चन्द, निवासी किशन निवास हीलस गैस्ट हाउस बकरोटा, तहसील डलहौजी, जिला चम्बा (हि0प्र0)

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराये नाम दुरुस्ती बारे इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र अन्य कागजात इस आशय के साथ गुजारा है कि उनकी पत्नी का सही नाम श्रीमती अंजू पुत्री हेम राज है। उसका नाम मृत्यु प्रमाण-पत्र व आधार कार्ड व जमाबन्दी महाल बकरोटा में सही दर्ज है, लेकिन उनकी मलकीयति भूमि महाल बकरोटा, पटवार वृत्त डलहौजी में उनका नाम श्रीमती प्रेशना देवी पुत्री हिम राम पुत्र काका दर्ज है जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी की पत्नी व उनके पिता के नाम की दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 16-07-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 16-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
डलहौजी, जिला चम्बा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, डलहौजी, जिला चम्बा (हि0प्र0)

श्री रामपाल पुत्र श्री योगेन्द्र सिंह पुत्र श्री रुमेल सिंह, निवासी गढ़, तहसील डलहौजी, जिला चम्बा, (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराये नाम दुरुस्ती बारे इश्तहार।

उपरोक्त प्राथी ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र अन्य कागजात इस आशय के साथ गुजारा है कि उनके पिता का सही नाम योगेन्द्र सिंह है। परिवार नकल ग्राम पंचायत चूहन, मृत्यु प्रमाण-पत्र व आधार कार्ड में सही दर्ज है, लेकिन उनकी मलकीयति भूमि महाल दाल, गढ़ पटवार वृत्त चूहन में उनके पिता का नाम जोगिन्द्र सिंह पुत्र रुमेल सिंह पुत्र मंहा सिंह दर्ज है जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के पिता के नाम दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 20-07-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 20-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
डलहौजी, जिला चम्बा (हि0प्र0)।

समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्रीमती प्रवीण कौर विधवा कुलवन्त सिंह, महाल भगवानी, मौजा सपड़ोह, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्रीमती प्रवीण कौर विधवा कुलवन्त सिंह, महाल भगवानी, मौजा सपड़ोह, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 04-07-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है जिसमें प्रार्थिया ने अनुरोध किया है कि प्रार्थिया का नाम कागजात माल महाल सासन भगवानी, मौजा सपड़ोह, तहसील नादौन, जिला हमीरपुर में प्रवीण कुमारी विधवा कुलवन्त सिंह दर्ज है परन्तु अन्य जगह जैसे कि आधार कार्ड, परिवार नकल आदि में प्रार्थिया का नाम प्रवीण कौर विधवा कुलवन्त सिंह दर्ज है। प्रार्थिया का कहना है कि यह दोनों नाम उसके हैं। प्रार्थिया अब नाम दुरुस्ती करवाकर कागजात माल महाल भगवानी, मौजा सपड़ोह, तहसील नादौन, जिला हमीरपुर में प्रार्थिया अपना नाम प्रवीण कौर विधवा कुलवन्त सिंह करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थिया के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख 05-08-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन में हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थिया के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 04-07-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—

नायब तहसीलदार,

तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्री सरवन सिंह पुत्र लश्करी राम, महाल हौड, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री सरवन सिंह पुत्र लश्करी राम, महाल हौड, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 04-07-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है जिसमें प्रार्थी ने अनुरोध किया है कि प्रार्थी का नाम कागजात माल महाल सासन हौड, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर में सरवन पुत्र लश्करी दर्ज है परन्तु अन्य जगह जैसे कि आधार कार्ड, परिवार नकल आदि में प्रार्थी का नाम सरवन सिंह पुत्र लश्करी राम दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके हैं। प्रार्थी अपना नाम अब दुरुस्त करवाकर कागजात माल महाल हौड, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर में प्रार्थी अपना नाम सरवन सिंह पुत्र लश्करी राम करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख 05-08-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन में हाजिर अदालत होकर अपना उजर

पेश कर सकता हैं। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जायेंगे।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 04-07-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)

आगामी सुनवाई : 27-07-2026

श्री वृज भूषण शर्मा पुत्र सत्यापाल, निवासी महाल गलोल, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती बारे ।

श्री वृज भूषण शर्मा पुत्र सत्यापाल, निवासी महाल गलोल, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 03-07-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है कि उसका नाम कागजात माल टीका गलोल, मौजा हथोल, तहसील नादौन, जिला हमीरपुर, में वृज भूषण दर्ज है परन्तु अन्य जगह उसका नाम वृज भूषण शर्मा दर्ज है। प्रार्थी का कहना है कि ये दोनों नाम उसी के हैं। प्रार्थी अब दुरुस्ती करवाकर कागजात माल टीका गलोल, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में अपना नाम वृज भूषण शर्मा दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 27-07-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जाएंगे।

ये इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 03-07-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)

आगामी सुनवाई : 27-07-2026

श्री प्रशोतम चन्द शर्मा पुत्र वीरवल, निवासी महाल वनोह, मौजा जसोह, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती बारे ।

श्री प्रशोतम चन्द शर्मा पुत्र वीरवल, निवासी महाल वनोह, मौजा जसोह, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 03-07-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है कि उसका नाम कागजात माल टीका वनोह, मौजा हथोल, तहसील नादौन, जिला हमीरपुर, में प्रशोतम चन्द दर्ज है परन्तु अन्य जगह उसका नाम प्रशोतम चन्द शर्मा दर्ज है। प्रार्थी का कहना है कि ये दोनों नाम उसी के हैं। प्रार्थी अब दुरुस्ती करवाकर कागजात माल टीका वनोह, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में अपना नाम प्रशोतम चन्द शर्मा दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 27-07-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जाएंगे।

ये इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 03-07-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—

सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Jagdev Chand Sharma

Versus

General Public

Notice to General Public.

Jagdev Chand Sharma s/o Late Sh. Munshi Ram, r/o Village & P.O. Sathwin, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his Date of Birth which took place on 02-04-1970 but due to ignorance it could not be entered in the record of Gram Panchayat Sathwin. In this regard, the applicant Jagdev Chand Sharma has submitted the requisite documents mentioning his date of birth as 02-04-1970.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 02-04-1970, they can either in person or through counsel can file their objection before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 02-07-2026.

Seal.

Sd/-

*Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, Distt. Hamirpur (H.P).*

ब अदालत कार्यकारी दण्डाधिकारी, निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)

मुकद्दमा नम्बर : 32 / 2026

तारीख रजूआ

तारीख फैसला

श्रीमती सुनिता देवी पुत्री स्व0 श्री गुरु लाल, गांव व डाकघर छोटा कम्बा, तहसील निचार, जिला किन्नौर (हि0प्र0) प्रार्थिया।

बनाम

आम जनता व समस्त हितबद्ध व्यक्ति

प्रत्यार्थी।

दरखास्त जेरे धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम बराए जन्म पंजीकरण।

यह दरखास्त श्रीमती सुनिता देवी पुत्री स्व0 श्री गुरु लाल, गांव व डाकघर छोटा कम्बा, तहसील निचार, जिला किन्नौर (हि0प्र0) से जिला पंजीयक जन्म एवं मृत्यु पंजीकरण (मुख्य चिकित्सा अधिकारी), जिला किन्नौर के माध्यम से प्राप्त हुई है। प्रार्थिया उपरावेत ने आवदेन-पत्र में स्वयं की जन्म तिथि जोकि 13-01-1975 है वह अज्ञानता के कारणवश जन्म तिथि ग्राम पंचायत छोटा कम्बा के अभिलेख में दर्ज नहीं करा सकी। जिसे अब दर्ज करने का अनुरोध किया है।

अतः मुताबिक दरखास्त प्रार्थिया व पत्र जिला पंजीयक जन्म एवं मृत्यु पंजीकरण, जिला किन्नौर को मध्यनजर रखते हुए उक्त प्रार्थिया की स्वयं की जन्म तिथि को ग्राम पंचायत छोटा कम्बा के अभिलेख में पंजीकरण के आदेश पारित करने से पहले आम जनता व सभी हितबद्ध व्यक्तियों से उजर/एतराज प्राप्त करने हेतु इश्तहार का प्रकाशन किया जाना आवश्यक है। अतः इस इश्तहार के माध्यम से आम जनता व समस्त हितबद्ध व्यक्तियों को सूचित किया जाता है कि यदि किसी को भी उपरावेत प्रार्थिया की जन्म तिथि ग्राम पंचायत छोटा कम्बा, तहसील निचार के अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह इस इश्तहार के प्रकाशित होने की तारीख से एक माह के भीतर असालतन या वकालतन हमारी अदालत में हाजिर आकर अपना उजर/एतराज किसी भी कार्यदिवस में पेश कर सकता है। मियाद खत्म होने के बाद किसी भी प्रकार का उजर/एतराज काबिले समायत न होगा।

आज दिनांक 03-07-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—

कार्यकारी दण्डाधिकारी,
निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0प्र0)

मुकद्दमा संख्या :

703438 / 2026

किस्म मुकद्दमा :

जन्म/मृत्यु पंजीकरण

तारीख दायर :

03-07-2026

मुकद्दमा शीर्षक :

ज्ञान भगती पुत्री श्री राम छेरिग, गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0)

वादिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—जन्म पंजीकरण रिकार्ड में नाम दुरुस्ती बारे।

श्रीमती ज्ञान भगती पुत्री श्री राम छेरिग, गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन—पत्र प्रस्तुत किया है जिसमें उनकी जन्म तिथि अज्ञानता के कारण ग्राम पंचायत सापनी के सम्बन्धित दस्तावेजों में दर्ज नहीं करवाई है, अब वादिया उपरोक्त जन्म तिथि 01-07-1962 का इन्द्राज ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी को श्रीमती ज्ञान भगती पुत्री श्री राम छेरिग की जन्म तिथि 01-07-1962 का पंजीकरण ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करने बारे आम जनता को कोई आपत्ति हो तो इस इशतहार के प्रकाशन की तिथि 20-07-2026 को अपना उजर/एतराज असालतन अथवा वकालतन हाजिर होकर प्रस्तुत कर सकते हैं। इसके उपरान्त कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार जन्म तिथि दर्ज करने के आदेश पारित कर दिये जाएंगे।

यह इशतहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 19-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी
सांगला, तहसील सांगला,
जिला किन्नौर (हि0प्र0)।

**In the Court of Sh. Surjeet Singh, HAS, Registrar-cum-Sub-Divisional Magistrate, Padhar,
District Mandi (H.P.)**

File No. 31/2026

Instd. on : 02-07-2026

Next date of hearing : 02-08-2026

In the Matter of :

1. Sh. Akshay Verma s/o Sh. Surender Kumar, Village Dalah, P.O. & Tehsil Padhar, Distt. Mandi (H.P.).

2. Shikha d/o Sh. Hemant Kumar, V.P.O. Sunhi, Teshil Badoh, District Kangra H.P.
..Petitioners/Applicants.

Versus

General Public

Application under section 8(4) H.P. marriage Registration Act, 1996.

Whereas, Sh. Akshay Verma s/o Sh. Surender Kumar, Village Dalah, P.O. & Tehsil Padhar, Distt. Mandi (H.P.) & Shikha d/o Sh. Hemant Kumar, V.P.O. Sunhi, Teshil Badoh, District Kangra

H.P. both the Petitioners have presented an application for the registration of marriage under section 8(4) of H.P. Marriage Registration Act, 1996. As per application both applicants have solemnized their marriage on 18-02-2018 according to Hindu rituals and customs but inadvertently the marriage was not registered in Gram Panchayat Dalah. Both applicants have attained majority at the time of marriage and do not fall under prohibited decree of relationship and requested to issue order to local registrar Gram Panchayat Dalah to enter the marriage in marriage register of Gram Panchayat Dalah.

Hence, this proclamation is hereby issued for the information of General Public that if any persons have any objection in this regard may submit claim or objection in this court on or before 02-08-2026 at 10.00 A.M. personally or through an authorized agent failing which *ex-parte* proceeding will be undertaken and appropriate order will be passed in the case.

Seal.

Sd/-
(SURJEET SINGH, HAS),
*Additional District Registrar-cum-Sub-Divisional,
Magistrate Padhar, Distt. Mandi (H.P.)*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Raju sharma s/o Sh. Brahm Dutt Sharma, r/o Ward No. 4, Satyanarayan Mohalla
Rampur, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his daughter's name from "Mahima Vashisht" to "Mahima Sharma" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change his daughter's name as Mahima Sharma d/o Raju Sharma in place of Mahima Vashisht d/o Rajinder Vashisht, they should appear before the undersigned on or before 31-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 01st day of July, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
*Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.)*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Kailash s/o Late Sh. Ganga Ram, r/o Village Ketu, P.O. Taklesh, Tehsil Rampur,
District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his son's name from "Bharav" to "Bhairav" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change his son's name as Bhairav s/o Sh. Kailash in place of Bharav s/o Sh. Kailash, they should appear before the undersigned on or before 26-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 27th day of the June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Addl. District Registrar of Marriage-cum-Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.)**

In the matter of.—

1. Sh. Yaman Mittal s/o Sh. Subhash Mittal, aged 35 years, r/o Ward No. 3 Rampur, P.O. and Tehsil Rampur, District Shimla, Himachal Pradesh

2. Smt. Deepika Shrail d/o Sh. Hans Raj, aged 34 years, r/o Village Ruwan, P.O., Bhadhawali, Tehsil Rampur, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public .. Respondent.

Registration of Marriage under Section 8(4) of the H.P. Registration of Marriages Act, 1996

Whereas, the above named applicants have made an application before me under section 8(4) of the H.P. Registration of Marriages Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 08-12-2023 at Hotel Regency Nogli, Rampur, Tehsil Rampur, District Shimla, Himachal Pradesh with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Municipal Council Rampur Bushahr, Tehsil Rampur, District Shimla, Himachal Pradesh.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriage and now, therefore, necessary orders of the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding the registration of marriage of above named applicants, they should appear before the undersigned on or before 29th July, 2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued today on 30th day of June, 2026 under my hand and seal of the court.

Seal.

Sd/-

Addl. District Registrar of Marriage-cum-
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Executive Magistrate-cum-Naib Tehsildar, Kupvi, Tehsil Kupvi,
District Shimla (H.P.)**

In the matter of :

Smt. Sheetal w/o Sh. Kanwar Singh, r/o Village Bawat, P.O. Dhar-Chandna, Tehsil Kupvi,
District Shimla (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

Proclamation Regarding correction of name and date of birth.

Whereas, Smt. Sheetal w/o Sh. Kanwar Singh, r/o Village Bawat, P.O. Dhar-Chandna, Tehsil Kupvi, District Shimla (H.P.) has filed as application alongwith an affidavit before this court.

The applicant has stated that the name of applicant son have been incorrectly recorded in his Aadhar Card. However, as per the certificate and Panchayat records their correct name is recorded.

The detail of son are as under:-

Sl. No.	Name of the family members	Relationship with applicant	Wrong Name	Correct Name
1.	MRIDUL CHAUHAN	SON	MRUDHUL	MRIDUL CHAUHAN

in accordance with the Birth Certificate issued by the Sub-Registrar (Births & Deaths) Gram Panchayat Bawat, Tehsil Kupvi, District Shimla (H.P.).

Now, therefore, objections if any are invited from the general public with regard to the correction of the name of the applicants son. Any person having any objection in this regard may appear before the undersigned on or before 09-07-2026, either personally or through a duly authorized agent or counsel. in case no objection is received within the stipulated period, the matter shall be decided *ex parte* without any further opportunity of hearing, and the correction shall be carried out accordingly.

Issued under my hand and seal of the court today the 03rd day of July, 2026.

Seal.

Sd/-

*Executive Magistrate-cum-Naib Tehsildar,
Kupvi, Tehsil Kupvi, District Shimla (H.P.).*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.
29/2026

Date of Institution
30-06-2026

Date of Decision
30-07-2026

Sh. Rajender Kumar s/o Sh. Krishan Chand, r/o Village Kokhari, P.O. Manjyat, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Sh. Rajender Kumar s/o Sh. Krishan Chand, r/o Village Kokhari, P.O. Manjyat, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his daughter Pooja was born on 17-07-2010 at Village Kokhari,, but her birth has not been entered in the records of Gram Panchayat Deora, Tehsil Arki, District Solan, Himachal Pradesh as per the Non-Availability Certificate No-10 issued by the Registrar, Birth and Death Registration, G.P. Deora, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth in respect of Pooja, may submit their

objections in writing in this office on or before 30-07-2026 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on 30th day of June, 2026.

Seal.

Sd/-
Sub-Divisional Magistrate,
Arki, District Solan (H.P.).

**Before Sh. Jagpal Singh, Executive Magistrate, (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

Case No.
08/2026

Date of Institution
23-06-2026

Date of Decision
23-07-2026

Smt. Sunita Devi w/o Sh. Som Nath, r/o Village Akanwali, Post Office Thana, Tehsil Badi,
District Solan (H.P.)-173 205 . .Applicant.

Versus

General Public

. .Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Sunita Devi w/o Sh. Som Nath, r/o Village Akanwali, Post Office Thana, Tehsil Badi, District Solan (H.P.)-173 205 has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 02-06-1977 at Village Basheel Mauja Dhar, Post Office Dhar Ki Ber, Tehsil Kasauli, District Solan (H.P.) as per affidavit furnished by the applicant & relevant documents attached in case file, but her date of birth could not registered in the record of Gram Panchayat Anji Matla, Tehsil Kasauli, District Solan, H.P. within stipulated period.

Hence, she prayed for passing necessary orders to the Registrar, Births & Deaths Registration, Gram Panchayat Anji Matla, for entering the same in the births and deaths records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Sunita Devi d/o Sh. Narayan Singh & Smt. Parwati Devi presently w/o Sh. Som Nath, may submit their objections in writing in this court on or before 23-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 24th day of June, 2026.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).

**Before Sh. Jagpal Singh, Executive Magistrate, (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

Case No.
09/2026

Date of Institution
23-06-2026

Date of Decision
23-07-2026

Smt. Hem Lata d/o Sh. Nek Ram, r/o Village Gail (Koti), Post Office Jabli, Tehsil Kasauli,
District Solan (H.P.) . . *Applicant.*

Versus

General Public

. . *Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Hem Lata d/o Sh. Nek Ram, r/o Village Gail (Koti), Post Office Jabli, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 11-10-1984 at Village Gail (Koti), Post Office Jabli, Tehsil Kasauli, District Solan (H.P.) as per affidavit furnished by the applicant & relevant documents attached in case file, but her date of birth could not registered in the record of Gram Panchayat Koti Nambh, Tehsil Kasauli, District Solan, H.P. within stipulated period.

Hence, she prayed for passing necessary orders to the Registrar, Births & Deaths Registration, Gram Panchayat Koti Nambh, for entering the same in the births and deaths records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Hem Lata d/o Sh. Nek Ram & Prem Devi, may submit their objections in writing in this court on or before 23-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 24th day of June, 2026.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).

**Before Sh. Jagpal Singh, Executive Magistrate, (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

Case No.
10/2026

Date of Institution
23-06-2026

Date of Decision
23-07-2026

Smt. Surendra Devi w/o Sh. Roop Ram, r/o Village Kharog, Post Office Kanda, Tehsil Kasauli, District Solan (H.P.)-173 209 . . *Applicant.*

Versus

General Public

. .Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Surendra Devi w/o Sh. Roop Ram, r/o Village Kharog, Post Office Kanda, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 01-07-1975 at Village Shillar, Post Office Kanda, Tehsil Kasauli, District Solan (H.P.) as per affidavit furnished by the applicant & relevant documents attached in case file, but her date of birth could not registered in the record of Gram Panchayat Hurang, Tehsil Kasauli, District Solan, H.P. within stipulated period.

Hence, she prayed for passing necessary orders to the Registrar, Births & Deaths Registration, Gram Panchayat Hurang, for entering the same in the births and deaths records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Surendra Devi d/o Sh. Layak Ram & Amero Devi, Presently w/o Roop Ram may submit their objections in writing in this court on or before 23-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 24th day of June, 2026.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).

**Before Sh. Jagpal Singh, Executive Magistrate, (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

Case No.
11/2026

Date of Institution
30-06-2026

Date of Decision
30-07-2026

Smt. Billo Devi w/o Sh. Pappu, r/o Village Chakla, Post Office Narang, Tehsil Pachhad, District Solan (H.P.) . .Applicant.

Versus

General Public

. .Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Billo Devi w/o Sh. Pappu, r/o Village Chakla, Post Office Narang, Tehsil Pachhad, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 07-01-1965 at Village Bhaogri, Post Office Bandh Bhaogri, Tehsil Kasauli, District Solan (H.P.) as per affidavit furnished by the applicant & relevant documents attached in case file, but her date of birth could not registered in the record of Gram Panchayat Bhaogri, Tehsil Kasauli, District Solan, H.P. within stipulated period.

Hence, she prayed for passing necessary orders to the Registrar, Births & Deaths Registration, Gram Panchayat Bhaogri, for entering the same in the births and deaths records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Billo Devi d/o Sh. Shibu Ram & Smt. Shibi Devi, Presently w/o Sh. Pappu Ram, may submit their objections in writing in this court on or before 30-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on 30th day of June, 2026.

Seal.

Sd/-
(JAGPAL SINGH),
*Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer, Kasauli,
District Solan, Himachal Pradesh**

1. Sh. Amit Kumar aged 31 years D.O.B. 04-07-1994, s/o Sh. Durga Ram, r/o Village Uparla Baroh, P.O. Jagjitnagar, Tehsil Kasauli, Distt. Solan (H.P.).

2. Ms. Anita Aged 23 years D.O.B. 10-03-2002 d/o Sh. Prem Singh, r/o V.P.O. Kunihar, Tehsil Arki, Distt. Solan (H.P.).

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Amit Kumar aged 31 years D.O.B. 04-07-1994, s/o Sh. Durga Ram, r/o Village Uparla Baroh, P.O. Jagjitnagar, Tehsil Kasauli, Distt. Solan (H.P.) (Bride groom) and Ms. Anita Aged 23 years D.O.B. 10-03-2002 d/o Sh. Prem Singh, r/o V.P.O. Kunihar, Tehsil Arki, Distt. Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 23-04-2026 that they have solemnized their marriage with each other on 05-02-2026. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 03-08-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2026 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

CHANGE OF NAME

I, Vijay Giri s/o Sh. Padam Singh, Village Arshal, Darbar Balsan (52), P.O. Dehabalson, Distt. Shimla (H.P.)-171 220 do hereby declare that I have changed my minor daughter's name from Sejal (Old Name) to Sejal Giri (New Name). All concerned please may note.

VIJAY GIRI
s/o Sh. Padam Singh,
Village Arshal, Darbar Balsan (52),
P.O. Dehabalson, Distt. Shimla (H.P.)-171 220.

CHANGE OF NAME

I, Anantika Gulati aged 37 years d/o Sh. Harpreet Singh Gulati, r/o Simla The, Village Upper Bharari, Up-Mohal Dudhali II, P.O. Bharari, Tehsil & Distt. Shimla (H.P.) (Aadhar Card No. 9975 3169 0542) do hereby solemnly affirm and declare that I have changed my name from Anantika Gulati to Anantika Gulati Roy. All concerned please may note.

ANANTIKA GULATI
d/o Sh. Harpreet Singh Gulati,
r/o Simla The, Village Upper Bharari,
Up-Mohal Dudhali II, P.O. Bharari,
Tehsil & Distt. Shimla (H.P.).

CHANGE OF NAME

I, Amar Singh s/o Sh. Jhalu Ram, V.P.O. Kulag, Kulag (156), P.O. Kulag, Distt. Shimla (H.P.)-171 217 do hereby declare that I have changed my minor daughter's name from Divyanshi (Old Name) to Deepanshi (New Name). All concerned please may note.

AMAR SINGH
s/o Sh. Jhalu Ram,
V.P.O. Kulag, Kulag (156), P.O. Kulag,
Distt. Shimla (H.P.)-171 217.

CHANGE OF NAME

I, Kajol w/o Sh. Nikhil, r/o Vill. Kaneora, P.O. Kansakoti, Tehsil Rohru, Distt. Shimla (H.P.) declare that my name is wrongly mentioned as Kajal in my Aadhar Card No. 3142 8723 1847. Therefore, it should be changed to Kajol in my Aadhar Card. Note the relevant information.

KAJOL
w/o Sh. Nikhil,
r/o Vill. Kaneora, P.O. Kansakoti,
Tehsil Rohru, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Vinay Kumar s/o Sh. Madan Singh, r/o Vill. Shilla, P.O. Bharai, Tehsil & Distt. Kullu (H.P.) declare that my name is wrongly entered as Vinod Kumar in my Aadhar Card. Now, I intend to correct my name as Vinay Kumar in my Aadhar Card. Concerned note it.

VINAY KUMAR
s/o Sh. Madan Singh,
r/o Vill. Shilla, P.O. Bharai,
Tehsil & Distt. Kullu (H.P.).

CHANGE OF NAME

I, Vinod Kumar s/o Sh. Jyoti Dutt, r/o Village & P.O. Mehandobag, Tehsil Pachhad, Distt. Sirmaur (H.P.) have changed my daughter's name from Baby Two of Sapna Devi to Aarohi Sharma for all future purposes. Please all concerned note it.

VINOD KUMAR
s/o Sh. Jyoti Dutt,
r/o Village & P.O. Mehandobag,
Tehsil Pachhad, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Bishamber Singh s/o Sh. Misru, r/o Vill. Sainji, P.O. Samoli, Tehsil Rohru, Distt. Shimla (H.P.) declare that my son's name is wrongly mentioned as Kaka in his Aadhar Card No. 2734 8100 9616. Therefore, it should be changed to Shivansh in his Aadhar Card. Note the relevant information.

BISHAMBER SINGH
s/o Sh. Misru,
r/o Vill. Sainji, P.O. Samoli,
Tehsil Rohru, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Sherab Wangyal s/o Sh. Tsewang Lhundup, r/o Tibetan Bonpo Ministry Dolonji, Kotla, Panjola (365), P.O. Panjola, Distt. Sirmaur (H.P.)-173 223 declare that I have changed my name from Sherab Wangyal to Sherap Wangyal. All concerned please may note.

SHERAB WANGYAL
s/o Sh. Tsewang Lhundup,
r/o Tibetan Bonpo Ministry Dolonji,
Kotla, Panjola (365), P.O. Panjola, Distt. Sirmaur (H.P.)-173 223.

CHANGE OF NAME

I, Babita w/o Sh. Sanjeev, r/o Vill. Khangta, P.O. Tikkar, Tehsil Tikkar, Distt. Shimla (H.P.)-171 203 declare that I have changed my daughter's name from Baby One of Babita (Previous Name) to Aradhya Chauhan (New Name). All concerned please may note.

BABITA
w/o Sh. Sanjeev,
r/o Vill. Khangta, P.O. Tikkar,
Tehsil Tikkar, Distt. Shimla (H.P.)-171 203.

CHANGE OF NAME

I, Sidharth Ranot s/o Sh. Balwant Singh, r/o Village Padehr, P.O. Ballah, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Sidharth to Sidharth Ranot. I shall be known as Sidharth Ranot for all purposes in future. All concerned please note.

SIDHARTH RANOT
s/o Sh. Balwant Singh,
r/o Village Padehr, P.O. Ballah,
Tehsil Palampur, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Neeta Devi w/o Sh. Vinod Kumar, r/o Village Jharouta, P.O. Holi, R.F. Sutkar, Sub-Tehsil Holi, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 5187 7596 1232, my name is wrongly entered as Anita Devi. Whereas, my correct name is Neeta Devi. I shall be known as Neeta Devi for all purposes in future. All concerned please note.

NEETA DEVI
w/o Sh. Vinod Kumar,
r/o Village Jharouta, P.O. Holi, R.F. Sutkar,
Sub-Tehsil Holi, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Parshatom Ram s/o Sh. Inder Singh, r/o Village Bhatera, P.O. Jol Lambri, Tehsil Sujanpur, Distt. Hamirpur (H.P.) declare that I have changed my name from Purshotam Ram to Parshatom Ram. I shall be known as Parshatom Ram for all purposes in future. All concerned please note.

PARSHATOM RAM
s/o Sh. Inder Singh,
r/o Village Bhatera, P.O. Jol Lambri,
Tehsil Sujanpur, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Karam Deen s/o Sh. Khair Deen, r/o Village Seri, Post Office & Tehsil Nalagarh, Distt. Solan (H.P.) do hereby solemnly affirm that I have changed the name of my daughter from Rashma to Reshma. Her name is also recorded as Reshma in her Aadhar Card. Therefore, in the future my daughter shall be known by the name Reshma. Kindly make the necessary note in the relevant records.

KARAM DEEN
s/o Sh. Khair Deen,
r/o Village Seri,
Post Office & Tehsil Nalagarh,
Distt. Solan (H.P.).

CHANGE OF NAME

I, Sejal Lakhta d/o Sh. Subhash Lakhta, r/o Village Nahal, P.O. Pujarli No.-2, Tehsil Rohru, Distt. Shimla (H.P.) declare that my name is wrongly mentioned as Sehjal in my Aadhar Card No. 7475 7914 3999. Therefore, it should be changed to Sejal Lakhta in my Aadhar Card. Note the relevant information.

SEJAL LAKHTA
d/o Sh. Subhash Lakhta,
r/o Village Nahal, P.O. Pujarli No.-2,
Tehsil Rohru, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Tara Chand s/o Sh. Uttam Ram, V.P.O. Thachi, Tehsil Balichowki, Distt. Mandi (H.P.) declare that my son's name is wrongly entered as Gehar Singh in his Aadhar Card. Now, I intend to correct my son's name as Geeru Ram in Aadhar Card. Concerned note it.

TARA CHAND
s/o Sh. Uttam Ram,
V.P.O. Thachi,
Tehsil Balichowki, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Chetan s/o Sh. Ram Lal, V.P.O. Khangteri, Tehsil Rohru, Distt. Shimla (H.P.) declare that name of my son Utkarash is wrongly mentioned as Baby one of Meenakshi in his Aadhar Card. Therefore, it should be changed to Utkarsh in his Aadhar Card. All concerned please may note.

CHETAN
s/o Sh. Ram Lal,
V.P.O. Khangteri,
Tehsil Rohru, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Harminder Mehta s/o Sh. Surender Singh, r/o Village & P.O. Bhogpur (73), Tehsil Nalagarh, Distt Solan (H.P.) hereby declare that my correct name is Harminder Mehta, as recorded in my birth certificate and other documents. However, my name has been erroneously recorded as Harvinder Mehta in my Aadhar Card and it needs to be corrected to Harminder Mehta. Please take note of this.

HARMINDER MEHTA
*s/o Sh. Surender Singh,
r/o Village & P.O. Bhogpur (73),
Tehsil Nalagarh, Distt Solan (H.P.).*

CORRECTION OF NAME

I, Salma Devi w/o Sh. Jatinder Kumar, Village Kolla Balla, P.O. Tatwani, Tehsil Shahpur, Distt. Kangra (H.P.) declare that my minor daughter's name is wrongly recorded as "Ganshika" in Aadhar Card. Her correct name is "Ganishka". She shall be known as Ganishka for all purposes. All concerned please note.

SALMA DEVI
*w/o Sh. Jatinder Kumar,
Village Kolla Balla, P.O. Tatwani,
Tehsil Shahpur, Distt. Kangra (H.P.).*

CHANGE OF NAME

I, Maya Devi w/o Sh. Hariom, r/o Village Jakhrora, P.O. Pratha, Tehsil Kasauli, Distt. Solan (H.P.)-173 220 declare that I have changed my name from "Maya Devi" to Ram Murti. Please note all concerned for further.

MAYA DEVI
*w/o Sh. Hariom,
r/o Village Jakhrora, P.O. Pratha,
Tehsil Kasauli, Distt. Solan (H.P.)-173 220.*

CHANGE OF NAME

I, Saroj Kumari age 26 years w/o Charno Ram, Village Rambho, P.O. Darwin, Tehsil Chamba, Darwin (70), Chamba, Himachal Pradesh-176 311 declare that I have changed my minor son's name from Arsh Thakur (old name) to Aarav Kapoor (new name). All concerned please may note.

SAROJ KUMARI
*w/o Charno Ram,
Village Rambho, P.O. Darwin,
Tehsil Chamba, Darwin (70),
Chamba, Himachal Pradesh-176 311.*

CHANGE OF NAME

I, Najeer Alim s/o Walideen, Tehsil Nahan, Bheron (146), P.O. Matar, Distt. Sirmaur, Himachal Pradesh-173 001 do hereby declare that I have changed my minor daughter's name from Tamana (old name) to Tamanya (new name). All concerned please may note.

NAJEER ALIM

*s/o Walideen,
Tehsil Nahan, Bheron (146),
P.O. Matar, Distt. Sirmaur,
Himachal Pradesh-173 001.*

CHANGE OF NAME

I, Vishnu Giri (new name) w/o Vijay Giri, Village Arshal, Darbar Balsan (52), P.O. Dehabalson, Distt. Shimla, Himachal Pradesh-171 220 declare that I have changed my name from Vishnu Devi (old name) to Vishnu Giri (new name). All concerned please may note.

VISHNU GIRI

*w/o Vijay Giri,
Village Arshal, Darbar Balsan (52),
P.O. Dehabalson, Distt. Shimla,
Himachal Pradesh-171 220.*

CHANGE OF NAME

I, Vijay Giri s/o Padam Singh, Village Arshal, Darbar Balsan (52), P.O. Dehabalson, Distt. Shimla, Himachal Pradesh-171 220 declare that I have changed my minor son's name from Shivam (old name) to Shivam Giri (new name). All concerned please may notice.

VIJAY GIRI

*s/o Padam Singh,
Village Arshal, Darbar Balsan (52),
P.O. Dehabalson, Distt. Shimla,
Himachal Pradesh-171 220.*

CHANGE OF NAME

I, Vijay Giri s/o Padam Singh, Village Arshal, Darbar Balsan (52), P.O. Dehabalson, Distt. Shimla, Himachal Pradesh-171 220 do hereby declare that I have changed my minor daughter's name from Pranjal (old name) to Pranjal Giri (new name). All concerned please may note.

VIJAY GIRI

*s/o Padam Singh,
Village Arshal, Darbar Balsan (52),
P.O. Dehabalson, Distt. Shimla,
Himachal Pradesh-171 220.*

CHANGE OF NAME

I, Nazar Lal Suman s/o Rattan Dass, Kori Mohli (94), Shimla, Himachal Pradesh-171 202 declare that I have changed my minor son's name from Himanshu Suman (old name) to Himanshul Suman (new name). All concerned please note.

NAZAR LAL SUMAN
*s/o Rattan Dass,
Kori Mohli (94), Shimla,
Himachal Pradesh-171 202.*

CHANGE OF NAME

I, Tekendra Budha (new name) s/o Paile Budha, Shoshan (89), P.O. Garog, Distt. Shimla, Himachal Pradesh-171 202 declare that I have changed my name from Tekender Budha (old name) to Tekendra Budha (new name). All concerned please may note.

TEKENDRA BUDHA
*s/o Paile Budha,
Shoshan (89), P.O. Garog,
Distt. Shimla, Himachal Pradesh-171 202.*